[Shri R. Ramakrishnan]

Statement

personally would request the Minlister, the Finance Government and the ruling parity to think of a change in the presentations of the Budget itself. No doubt, so mi.ny speeches are being made here about the Budget and many of them go off from the main Budget or financial proposals. Or, even as the Chair ruled anything under the sun can be discussed under Budget. But, Sir, if the financial proposals are to be effective, there is one thing I would suggest. Now, there are certain eminent jurists like Mr. Palkhiwala who are day in and day out giving several lectures about the Budget itself. They their own observations. are giving lawyers, Similarly, several several accountants have 'got certain chartered suggestions to offer, and there may be some lacunae in the entire proposals which are made in great secrecy. If the same Budget is discussed in a Committee, then that Committee can consist of several ex-. perts who can go into it just like the Parliament goes into it in great detail, both before the shapeing of the Budget and even after the Budget. This can come under public scrutiny and the observations of this Committee can be placed before Ihe Parliament. So, I would suggest that this be gone into. And the balance of my speech, Sir, I will continue Monday.

4 P.M.

MR. DEPUTY CHAIRMAN: You can continue on the next day. The Debate will continue.

STATEMENT BY MINISTER II.

Assam Situation

MR. DEPUTY CHAIRMAN: Now the Home Minister,

SHRI VITHALBHAI MOTIRAM PATEL (Gujarat): Sir, I am on a point of order. Mr. Deputy Chairman, Sir, after entering this House, I am raising this point of order for the flrst time to clear my mind.

MR. DEPUTY CHAIRMAN: On this subject?

VITHALBHAI **MOTIRAM** SHRI PATEL: On the subject, Sir. Uptil! now, I have gone through the rulings of the Chair and other House and I have covered it also. When there is a popular Government in Assam, an elected Government is already there, whether this House can debate about the Assam situation at present and whether it is right or wrong or according to the rule or according to the Constitution. To my knowledge. Sir, when popular Government is there, when an elected Government is there, this problem should not be discussed. And in discussions, gations and counter-allegations goes on all the time, and I have 'seen it. No concrete proposals are coming, and such things are not coming in the debate which heal the wounds. If it is a' positive debate, if it can help solve the Assam problem • it is all right. But, I think, this will be a repetition political accusations and counteraccusations. And, again, Sir, according to the provision, Constitutional when popular Government is there, when the elected Government is there, whether somebody likes it or not, this debate should not take place in the House. Tomorrow, I can raise a discussion about Andhra Karnataka and some other States where some other parties Governments are there. So I want your ruling whether this can be debated in the House when already an elected Government is there. (Interruptions)

SHRI ERA SEZHIYAN (Tamil Nadu): Sir, on the point raised just now by the hon. Member, I may inform him, through you, Sir, that we are going to discuss about the conduct of the Central Government in the affairs of Assam, in the conduct of elections in Assam... (Inte?--ruptions) I am submitting to the Chair that this can be done. We are going to discuss about the conduct of the Central Government in Assam (Interruptions)

श्री उपसमापति : बोलिये ग्रापका

Statement

श्री शिव चन्द्र झाः मेरा ग्राफ ग्रार्डर है कि लिस्ट ग्राफ विजनेस में है कि मंत्री महोदय स्टेटमेंट देंगे असम पर । आपका रूल कहता है कि स्टेटमेंट जब दिया जाता है . . .

श्री उपसमापति: कौन सा कल ?

श्री शिव चन्द्र झा: इस पर क्वेश्चन भी ग्रलाऊ नहीं किये जाते हैं। यह चला म्रा रहा है इसलिये क्लेरिफिकेशन की बात ब्राती है। उस माने में सदस्य का हक हो जाता है कि क्लेरिफिकेशन मांगे। यदि इस पर डिबेट होगी तो इसको पड़ने के लिये मौका मिलना चाहिये । दूसरे नियम के डिसकणन होनी चाहिये । हम सब लोग चाहते हैं कि असम पर बहस हो ग्रीर जो उधर के सदस्य ने कहा है ग्रसम की सरकार है वहां पर इसलिये बहस नहीं हो सकती । कई बार लोग राज्यों की बातों पर बहस कर चके हैं। हम को पुरा श्रधिकार है। यदि वहां की इलिजिटिमेट सरकार को लिजिटीमेट सरकार कहते हैं तो भी बहस कर सकते हैं क्योंकि बिहार मिश्र सरकार पर, ग्रंतुले की सरकार के बारे में बहस कर चुके हैं। सदन को पूरा ग्रधिकार है कि ग्रसम की तथाकथित इलेक्टेड सरकार होने पर भी हम बहस करें। जब ग्राप इस पर डिसकस करायेंगे तो किस रूप में में करायेंगे इसको साफ करें।

MR. DEPUTY CHAIRMAN: This matter was considered by the Business Advisory Committee itself and that Committee has decided that this matter will be discussed today. So. we cannot postpone it for some other

date. Then, the objection by my other friend is there. We are not going to discuss the affairs of the State Government. But when matters like this arise in the country, obviously Parliament and the Rajva Sabha can discuss them.

by Minister

SHRI DINESH **GOSWAMI** (Assam): Even the Lok Sabha has discussed

MR. DEPUTY CHAIRMAN: Yes. Mr. Minister. *

THE MINISTER OF HOME AFFAIRS (SHRI P. C. SETHI); Sir, on a motion from the Leader of the House, this House had adopted a resolution on 22nd February, 1983. Through this resolution an appeal was issued to the people of Assam to strengthen the feelings of brotherhood and cooperation and find a solution to the problem amicably and help in the process of restoring peace and normalcy. I had informed this House further of the situation through a statement on 3rd March, 1983, in respect of recent incidents of violence.

- 2. Sir, it has been our earnest endeavour to see that the resolution continues to guide our deliberations and actions. It will continue to guide us in future. It will hasten the process of restoring peace and normalcy, if all concerned with the welfare of the people of Assam govern their conduct and actions in the spirit of the above resolution.
- 3. Assam has been passing through a traumatic experience since 1979. The democratic functioning of the institutions and have been systematically Government subverted. Efforts continue to be made in this direction. This House will have to consider whether any group of people can be allowed to deny to the people of a State, the right to be governed by its own elected representatives? It will have to ponder whether any group self-appointed persons

[Shri P. c. Sethi] should become the Judge, Jury and the Prosecutor to decide as to who should or should not stay in the State? It will have to decide whether Government should accept a position that in a State various minorities and ethnic groups should subsist at the mercy of parochial groups. Sir, it will have to pronounce whether Government should submit to pressures which may shake the very foundations of unity and integrity of the country. I am sure, Sir, that answers to the above questions will be in the negative. The collective wisdom of the people of this country represented through this august House will never permit us to do otherwise.

Statement

- 4. The agitation in Assam was started by AASU/AAGSP for ostensible purpose of removing foreigners from Assam but in reality removing all outsiders-citizen or foreigners. I am aware that loud protestation will be made by the supporters of Assam agitation, but what could have been the intentions in issuing documented instructions which inter alia directed its volunteer forees.
 - "1. In rural areas the shops. owned by non-Assamese persons should be boycotted and cooperative shops should be opened instead."
 - "2. Number of Assamese employees and non-Assamese employees in all Central and State Government offices, factories, industries and business establishments in respective areas will be found out. One copy of each of this assessment will be sent to Central Office of AASU. Besides, data about sources of business transaction. Head of Office, daily income etc. of such business establishment."
- "3. The local volunteer force will take steps to ensure that the foreigners | non-As\$almese | Anti-Asamese employees are removed and in their place local Assamese are appointed in such firms."

- 5. Frequent claims have been made about the "non-violent" nature of the agitation right from 1979 till December 1982-just prior to calling for elections—272 murders, 1404 assaults, 425 cases of arson, 346 cases of intimidation, 228 cases af mischief and 147 cases of kidnapping, wrongful confinement and restraint besides 330 cases of explosion (184) and recovery of explosives (146) like bombs, grenades etc. can be attributed to this The lawful authority agitation. systematically sought to be challenged and eroded. All kinds of intimi-datory tactics were adopted against those who did not support the agitation. Officials/MLAs and their families were subjected to threats of physical violence and also social obstraci-sation. Human memory in short but let me remind the members of some important incidents in which threat of physical violence were executed.
 - (i) In April 1980 an attempt was made on the life at Shri Hiteswar Saikia the then MLA (and at present Chief Minister) by throwing a hand grenade on his car.
 - (ii) A senior technical officer of Oil India was beaten to death in January 1980.
 - (iii) About the same time Commissioner, Upper Assam Division, was killed in April 1981 by explosive devices planted in his chair.
 - (iv) Explosive devices were planted in the house of Dr, T. M. Baruah, MLA, at Gauhati in which his brother and wife were injured and maid-servant killed.
 - (v) In June 1982, a Jt. Director Sericulture was fatally assaulted on the eve of so-called "Janta Curfew" called by agitators.
 - (vi) In January 1980, 78 persons lost their lives in a communal flare up in north bank of Kamrup and Nalbari which also rendered 2,400 families homeless.

(vil) Iin May, 1980, 22 persons had lost their lives when AASU had vehemently opposed a "demand day" demonstration for submitting memorandum to district authorities by AAMSU (All Assam Minorities Students Union).

Statement

- (viii) Terror tactics were resorted to in March-April 1981 when explosive devices were planted on railway tracks resulting in derailment of some goods trains and 3 Up Assam Mail resulting in death of one person and injuries to 12.
- (ix) On June 9, 1982, there was a series of explosions id Fatasil Ambari market in Gauhati resulting in instantaneous death of 20 persons and injuries to 24 persons.
- (x) A similar explosion occurred in Nowgong on August 14, 1982, resulting in death of six persons and injuries to 18 others.

It is for this august House to judge whether conduct conforms to pronouncements and professions.

6. About posters, I am cutting this poster and take it as cut out because this may hurt the feelings of some of the persons and I do not want to hurt anybody's feelings; rather I want to create congenial conditions.

There are several leaflets galore advocating violence and sentiments similar to the above slogans. No doubt AASU/AAGSP have denied their association with such activities. But there has never been any strong denouncement and condemnation. I hope and wish that this Hon'ble House will condemn in no uncertain terms, activities of all such elements. India's integrity and unity cannot be bartered.

7. Why elections became necessary had been discussed in the earlier debate in this House and Government position explained. In the absence of lack of consensus on Constitutional amendment and having regard to the

constitutional obligations elections had to be gone through. I do not want to repeat all the arguments, but would like this House to ponder whether Government should submit to any group of people to subvert the democratic right of people to be governed by their elected representatives. We do not mind if peaceful in a non-violent manner people were asked to adopt a certain posture for or against elections and leave it to the decision of the people to accept or reject such suggestions.

by Minister

8. Even before the announcement of elections the agitation leaders during the last round of talks had stated that if Government holds the elections, they will oppose it at all cost and blood will flow. Immediately after the announcement several pam phlets were found in circulation by agitationist containing a programme to stop elections. I will refer to some of the documents.

A warning notice was issued by the socalled "Death Squad" under the caption "Satarka-Vani". It had threatened the Government employees with dire for consequences heing loyal to Government. The threats include assassination of employees, their sons and daughters, rape of wives and grown up daughters. The employees have been warned that their conduct is being kept under close watch.

The action plan, inter alia, included setting fire to polling booths and vehicles carrying polling material; capture of ballot boxes; prevention of rail movement by removal of rail lines and fish-plates; demolition of bridges and digging of roads putting road blocks, sabotage of transmission lines, fixing of nails on the road to puncture tyres; putting sugar in petrol tanks; enlisting persons adept in archery and kidnapping of anti-Assam persons.

9. The above will illustrate that the intentions of the agitations were not only peaceful but violence was the

[Shri P. c. Sethi! basic ingredient of their plans of action. I would urge this House and through this House to those who seek to support the agitators to consider whether any Government could allow the subversion of authority which cut across the very foundations of a democratic society. The question before the House really is whether violence and terrorism should prevail or Government elected on democratic principles is to govern this country.

Statement

10. In the initial period of their antielection violent activities in the month of January this year they had mainly concentrated on the coercion of prospective candidates in the form of gherao, kidnapping, assault, ar:on etc, and disruption of communication links by arson of road bridges and sabotage of railway tracks. However, their failure to prevent the filing of nominations by large number of candidates made them desperate and by February, 1983 there were both quali-tatives and quantitative change in their violent activities. In February, they indulged in a series of arson, assault etc. in the process according to State Government there have been 1344 murders, 611 assaults, 564 arsons, ll cases of mischief, 12 intimidation and 5 cases of kidnapping through wrongful confinement in the month of January and February alone. Besides this, there have been ill cases of explosions, 73 cases of recovery of explosives.

11. Determined efforts have been made to snatch arms from police parties and other locations where arms could be got. The .cache of arms snatched at various places runs' into 24 rifles, 7 revolvers and pistols and 2 sten-guns, 219 carbines, 2 musketci I3 SBBL guns and over 127 rounds of ammunition. There have been at least 135 attacks on police personnel and parties in which 3 policemen have lost their lives and several injured. The agitators also made vigorous efforts to bring disaffection among the employees against the Government by giving calls for

total non-cooperation etc. On the poll days the agitators declared the polling booths as 'no man's zones" and also indulged in a spate of violent activities. There have been 60 incidents of attacks on polling booths snatching of ballot boxes, arson in polling booths, planting of bombs in them etc. These could not be described by any means a peaceful and nonviolent agitation.

12. One of the local newspapers who have been supporting the agita tion has been publishing the above in its editorial page a message for today and the quotations in these messages have been from Adolf Hitler and Mussolini.

It is for the members of this Hon'ble House to consider from where the inspiration by the agitators and those who are supporting the agitators is being drawn. I leave it to the wisdom of this House to draw its own conclusions.

13. Doubts have been raised and demand made aljout dismissal of the ministry and dissolution of the Assem bly on the ground of legitimacy. We are unable to understand this demand. Legitimacy is established through the voters. Inspite of determined efforts people have through terror. shown courage to come out and vote. Out of 109 Ajssembly constituencies which elections could be completed. 4 returned uncontested. were the remaining constituencies except ing in three districts, the voting pat tern was anything between 30 to 60 per cent. The overall percentage of voting is 33.7 per cent". This voting inspite of determined violent methods adopted by agitators, indicates if agitators had not adopted violent methods, more voters would have come to exercise their right to elect their representatives. .The National average percentage of polling in 1967, 1971 and 1977 in the country had been 47.99 per cent, 55.28 per cent and 60.53 per cent. It is significant that except BJP, Lok Dal and Janata

Parties all parties registered nationally or recognised in the State participated in the elections. • We have to remember that legitimacy on elected representatives is conferred by voters and not by anyone else. There could be no question of dissolution of Assembly or dismissal of the Ministry. Such an act will mean submission to reign of terror and mayhom.

Statement

- 14. Criticism had also been levelled about holding elections on 1979 roll without a revision. It is basically a question for Election Commission. But the law made by the Parliament permits such a course and the circumstances justified the decision of Election) Commission because revision both due to time constraint and the determined attitude of the agitators would have frustrated this exercise.
- 15. I have brought out all these things not with a view to indulge in acrimonious debate but to set the record straight arvd to plead with those who witHout fully realising the actual situation are inadvertantly encouraging and supporting the agitators.
- 16. Our hearts are heavy at the senseless killing and atmosphere of violence, that has been created. We in the Government of India are and will continue to give maximum support to the primary task of the State Government which it has set upon itself of restoring peace and law and order and rehabilitate the uprooted people. The State Government had declared 74 police stations as disturbed areas under the Assam Disturbed Areas Act and the Armed Forces (Special Powers) Act, 1958. Apart from the Central forces, forces of the other State Governments and Army have been deployed in these areas to restore normalcy in the quickest possible time. Senior police officers of the rank of DIG and above have been posted in each of the district affected. Redeployment of forces has been done and plans are afoot ■to armed pickets in the

village where refugees are to be rehabilitated. Though the scale of violence has come down rapidly with these measures, it will take some time before complete normalcy is restored. I would appeal to all concerned to assist the State Government in quickly restoring the confidence of all communities, ethnic groups and the people of Assam.

- 17. I went to Assam on 11th and 12th of this month to make on the spot assessment of the situation, including the relief operation. I visited some of the relief camps in the districts of Darrang, Nowgong and Goalpara. My Minister of State, Shri N. R. Laskar has also visited some other camps in the districts of Kamrup, Karbi Anglong, Sibsagar and Lakhimpur including the other districts visited by me. Between the two of us we have seen 13 camps in which refugees from all communities are getting shelter and relief.
- 18. There are 3,10,732 people in the various refugee camps in Assam. The State Government is giving the following scales of rations in the relief camps:

Rice—600 Grammes (per head per (Adult) day)

(Minor)—400 Grammes Pulses—100 Grammes Salt— 30 Grammes M. Oil—30 Grammes

The State Government has also announced rehabilitation grant of Rs. 5,000 per family for restoring of their houses. In respect of those who have been killed in recent disturbances the State Government has also decided to give Rs. 5,000 per person to the families of those killed. The State Government is making all possible efforts to render relief efficiently and effectively. The task is stupendous and has been hampered in some cases becauss 1598 bridges have been burnt or damaged in the State which

[Shri P. C. Sethi] would require restoration. I noticed the keenness and determination of the State Government to ensure that the relief reached on a regular basis and the people who have been uprooted from their hamlets go back and restart their life as quickly as possible. In fact, in Nellie all the refugees in the camps have gone back to start the reconstruction. Similarly about 3,000 families in Dhubri and Goalpara have also moved back to the villages. In Goreshwar also, families have moved back to the villages. Proper security arrangements have been provided. It is possible, however, because of constraints and the large number of camps the relief may not have reached in adequate quantities initially but the effort of the State Government and the determination to help has been found to be fully reflected. Ministers have been sent to each district to help in organising relief effectively. There is no such complaint that adequate relief is not being provided. Public health and medical aspects have been looked and there is na shortage of medicines. Central Government have released Rs. 10 crores in relief and instalments for rehabilitation including restoration of bridges in the first instance and as and when necessary, further funds will be available.

19. About 14,348 refugees have gone over to West Bangal, Central Government will be reimbursing the expenditure on their account to the West Bengal Government. Assam Government has been asked to take measures to see that more refugees do not go over to West Bengal and that they are kept in the camps within the State. Assam Government has also deputed senior officers to the camps in West Bengal with a view to bring back the refugees as quickly as possible. 20,000 refugees had also gone to Arunachal Pradesh. Relief has been extended to them and Assam Government is taking measures to see that the refugees come back to their villages. It is with extreme

concern that Government has noticed the statement by leaders of AASU/ AAGSP that there was no question of taking back the refugees seeking shelter in West Bengal who according to them, were Bangladesh vagabonds and Deiggars collected in truck.-; and buses by West Bengal Government in the socalled refugees camps on the Assam border. Such cynical mis-representation is extremely sad and potentially dangerous. Such patently irresponsible attitudes towards human suffering should be condemned by all, irrespective of aU political affiliations and party positions on the Assam issue.

20. I had made a statement in the House on 3-3-1983 on Assam. Sinc* then there have been no major incidents though sporadic incidents are still being reported. Tension also still persists in some areas STate Government is fully seized of the situation and remains vigilant. "State Government have decided to order an administrative enquiry .into the recent incidents." It will be conceded that it will take some time before complete normalcy is restored. Efforts are being made to see that this period is as short as possible. Government will not spare any effort in ensuring that affected persons are rehabilitated at the earliest and peace and tranquility is restored in the State so that development programmes accelerated.

I am sorry to say that yesterday the Chief Minister's nephew in Tinsukhia was stabbed to death.

SHRI LAL K. ADVANI (Madhya Pradesh): We aU condemn this.

MR. DEPUTY CHAIRMAN: Shri Biswa Goswami.

SHRI BISWA GOSWAMI (Assam): Mr. Deputy Chairman, Sir, I have carefully gone through the statement of the hon. Home Minister. It is most unfortunate that he has preferred to make such a statement in the context of the prevailing situation in Assam. This statement contains half-truths and untruths. It is with a

deliberate motive on the part of the Government to malign the massive mass movement that is going on for the last more than three years in Assam for the purpose of detection, deletion of names from voters' lists dispersal and deportation of foreign nationals. Now the Home Minister has preferred to select this opportunity to condemn the entire people of Assam for what has happened today in that unfortunate State. He has also said that the movement was not on the issue of foreign nationals but it was a movement against the Indian citizens also. I want to ask the hon. Home Minister if that is a fact why did he carry on negotiation with the agitation leaders for mor_e than 2 years?

SHRI P. C. SETHI: I have cut out that portion. I have not read it.

SHRI BISWA GOSWAMI: Not this portion.

SHRI SADASHIV **BAGAITKAR** (Maharashtra): • Is it not a part of your statement? It is a part of your statement.

MR. DEPUTY CHAIRMAN: There is no confusion. What he has read in this House is his statement,

SHRI SADASHIV BAGAITKAR: It is in the circulated statement.

MR. DEPUTY CHAIRMAN: What he has read out is the statement in this House.

SHRI P. RAMAMURTI (Tamil Nadu): I would like to be clear on this. When he was reading some portions, I was not able to follow. There was some confusion. I would only like him to spare a few minutes and say what portions in his statement he is omitting, or what paragraphs or what sentences he is omitting, so that we are clear about it.

MR. DEPUTY CHAIRMAN: He has said wherever he has omitted. Now let him speak. Then we can see.

SHRI P. C. SETHI: I have not read para 6 on page 4.

MR. DEPUTY CHAIRMAN: Not the entire para 6; the first part of para 6.

SHRI P. C. SETHI: Yes. I have omitted the slogans portion. On page 7, para 12, I have not read the two quotations.

SHRI DINESH GOSWAMI (Assam): But the portion which Mr. Goswami is referring

SHRI LAL K. ADVANI: It is a welcome realisation on the part of the Government. Let them understand the amount of damage that this kind of irresponsible statement has already made, because this is the statement that has been made in the other House. It is welcome to the extent that some offensive paras have been omitted. It is welcome, but it is very unfortunate that in the other House, in a grave situation of the kind that obtains in Assam, the Government should have made a statement of this kind

SHRI AJIT KUMAR SHARMA (Assam): Sir, I just want to...

MR. DEPUTY CHAIRMAN: This cannot go on. We cannot proceed like this.

SHRI AJIT KUMAR SHARMA: This is a different matter.

MR. DEPUTY CHAIRMAN: JVIr Biswa Goswami is on his legs.

(Interuptions)

SHRI AJIT KUMAR SHARMA: In the Lok Sabha it is on recard...

MR. DEPUTY CHAIRMAN: You can't make observations. Please take your seat. If we go on like this, we can't come to the end. Every Member will have his chance. You can't get up like this. No, no.

SHRI BISWA GOSWAMI: Sir, I am glad the hon. Home Minister has admitted that he has not said whatever is written in the statement in regard to page 4. But the hon. Home Minister has made a statement in the other House...

MR. DEPUTY CHAIRMAN: You leave that. We are not concerned with the other House.

SHRI BISWA GOSWAMI: But it indicates the mind of the Government. I am sorry for that.

We have been condemning violence from the very beginning, from whichever quarter it may come. We have always condemned violence and today also we condemn violence. Nobody supports violence and I may tell the Government that even the agitation leaders issued a pamphlet: they have also times without number, condemned violence and also appealed to the people to maintain peace and amity. Sir. there may be some elements who are interested in violence. It was the duty of the Government to find them out and previously also I stated in this House that it was the duty of the Government to find out the extremists, those who believe in violence. But, for that matter to implicate the entire population and the movement leaders is certainly wrong. This movement was for the deportation of foreign nationalsit is an admitted fact. Even the Government admitted that there is infiltration of foreigners.

Sir, according to 1961 population figures, the increase in Assam has been 34.98 per cent whereas the all-India average is 21.64 per cent. In 1971 in Assam the increase is 34.95 per cent whereas the all-India average is 24.80 per cent. So, this increase in the percentage of population of Assam is due to immigration. So. Sir. the problem is a genuine one and the apprehension of the people of Assam is genuine.

The movement leaders were conducting the movement in a most peaceful and an entirely

peaceful atmosphere was prevailing in the State of Assam before, just up to the date of declaration of elections.

Sir, in this connection I would like to quote the "Economic and Political Weekly" published from Bombay. It is not a Janata Party supporter, nor is it a supporter of AASU or the Gana Sangram Parishad. I quote what the paper says:

"Nothing would be farther from the truth than to suggest that recent developments in Assam have been the result of 'miscalculation'. On the contrary, the ruling party quite deliberately worked to achieve exactly what has been achieved, with a clear and cold-blooded calculation of the '£0318' which anyway only the people in Assam would be paying. The selection ofthe constituencies and areas which the Prime Minister chose to visit, her seemingly 'humanitarian' assurance that no one from Assam, not even the most patently illegal migrant, would be deported or even moved out of the State..."

Then, Sir, I again quote one sentence from the same article:

"In fact, till the Prime Minister's visit to Assam, The violent? incidents were almost overwhelmingly in the nature of clashes between the police and the agitators trying to disrupt the polls..."

Sir, there has been a deliberate attempt on the part of the Government to create disturbances in the State of Assam. Just after declaration of election, brutal repressive measures were let loose throughout the length and breadth of the State only to hold elections. I said the other day in this House that the Government wanted to teach the Assamese a lesson; and that is why very brutal, repressive measures were adopted. There was firing on students practically daily beginning from January 19, to February 20. There was firing on January 23 and January 24 in two places Then again there was firing from February 2 to

General Discussion

4. On February II in five places there was firing, young people were killed. So the State violence was in full form and the Government let loose a reign of terror. And after that, as I mentioned the other day, the hon. Railway Minister made inflammatory speeches when he asked people to fight. He asked the Bengali Muslims and Bengali Hindus to combine and...

SHRI DINESH GOSWAMI: Sir, I am on a point of order. In the morning you asked me whether I would give the allegation against the Railway Minister in writing. I have given it specifically, the allegation against the Railway Minister. Am I to understand that in spite of my notice the Railway Minister is not coming to the House?

MR. DEPUTY CHAIRMAN: I think a copy has been sent to him.

SHRI DINESH GOSWAMI: Let it be on record that I have given notice.

MR. DEPUTY CHAIRMAN: You gave notice. The notice has been received.

SHRI DTNESH GOSWAMI: Having made the allegation, I am going to quote from his speech. Let it be on record.

MR. DEPUTY CHAIRMAN: When he speaks, you will see.

SHRI DINESH GOSWAMI: Even now I am giving sufficient notice to the Government.

MR. DEPUTY CHAIRMAN: That has already been sent to the Minister. So there is no need.

SHRI BISWA GOSWAMI: So, Sir, this election which was conducted there can be compared to the election conducted by Hitler by storm-trooper. It was not a democratic election. It has been said that to save democracy election has been held. But election-holding is not the only criterion and it is not that under any

4 RS-11.

circumstances election can be held. In the case of the Garhwal constituency, that election was postponed because policemen were inducted without consultation with the Chief Election Commissioner. But the situation in Assam was a thousand times worse than that in-the Garhwal constituency. Therefore, I accuse the Chief Election Commissioner of not fulfilling his autonomous duty and obligation. I have come to know that he wrote a letter on the 18th February asking the Government to postpone the election, after the first round of election was over. But the Government did not pay any heed to it. At any rate,, the Chief Election Commissioner cannot absolve himself of the responsibility of what has happened in Assam. Had there been no election in Assam, this situation, this holocaust would not have taken place. And in this holocaust lives of so many people there have been lost for which the Government is wholly and solely responsible. And also I hold the parties which participated in tlie election there responsible for this situation. Sir, it has been said by the Home Minister that 30 per cent votes have been polled. I want to give figures as to how many voters turned up for the election. In Dharmapur 0.38 per cent; in Dhemaji, 0.40 per cent; im Bihpuria, 0.69 per cent.

AN HON. MEMBER: Number of voters?

SHRI BISWA GOSWAMI: In Bihpuria whch has 64,000 voters, 437 votes were In Dhakuakhana, against 76,877 polled. votes. 640 votes were polled. Sibsagar, against 75,217 votes, votes were polled. In Khubm In Khubmai, total voters, 66,625, and votes polled 987. Similarly in Jorhat total voters 72,377, and votes polled 1,227. In Moregaon total voters 78.012, and votes polled 1,291. This way I can quote constituency constituency. Then in one constituency 266 votes only were polled, that is Dharmapur, out of 69,308.

SHRI DINESH GOSWAMI: Mr. Biswa Goswami, in one constituency only nine votes were polled.

SHEI BISWA GOSWAMI: Only nine votes were polled in one constituency. In Gauhati 0.93 per cent. I want to mention that I have no time. I cannot read the entire sheet. I have procured it from the Chief Election Commissioner. I am not going through that completely because I will have no time.

This is how the elections were conducted. The local officers did not participate in the polling duty. So, polling officers from Delhi, from Bihar, like that, were sent. The polling officers did not know, Assamese. The voters' list was in Assamese. Do you know this? You will be surprised to know, Sir, that the voters' list was not consulted because they could not read the voters' list. And whoever went there with the police escort, was allowed to vote. This is the election that our Government held in Assam to fulfil the constitutional obligation.

In Gauhati, Sir, one of our party comrades, Mr. Bhubaneswar Bujar Barua who is an advocate, went out to see whether people were going to the polling booths. Suddenly a police car came, and a police officer got down and enquired what he was looking for. He replied that he was searching for the polling booth and that he could not get it. Then the officer said, "You go to the Ravindra Bhavan. You vote there." My colleague said, "I do not know whether my name will be there in the Ravindra Bhavan booth." The police officer said, "Anybody can vote there. It is an open booth." We have heard about the mobile hospitals, about the mobile police vans, but there in Assam we had the mobile polling booths also.

MR. DEPUTY CHAIRMAN: They were there earlier also in U.P.

SHRI BISWA GOSWAMI: Then, Sir, nobody knew—it was not announced—where the polling booths

would be. In one place four to five polling booths were located. One polling booth was located in the verandah of a mosque. This is the type of election this Government held. Is this an election?

Sir, in this election perhaps other people must have voted because voters did not turn up. The left parties which participated in the election, complained that rigging had taken place. Of course, there was rigging. Why not? There was nobody. The Government could do whatever it liked. The voters' list was not consulted. Anybody and everybody going there put his seal on the ballot paper. This is 8 mockery of election. It is a disgrace on the part of the Indian democracy, on the part of our democratic tradition, to hold this type of election in Assam.

Therefore, the Government which has been formed there is a purely illegitimate Government. This Government has got no right to rule. It does not represent the will of the people. If you are a democrat, you must respect the will of the people. And, therefore, the least that you can do is to dismiss this Government forthwith and to dissolve the Assembly. If the Government takes that step, it will create a very good impression, it will create a very good, congenial, atmosphere. And after that fresh negotiations should be started with the agitation leaders for an amicable solution of the problem.

SHRI KALYAN ROY (West Bengal): Only with them.

SHRI BISWA GOSWAMI: No, no, tripartite.

SHRI KALYAN ROY: In Pun.iab you have one standard and in Assam, another standard.

SHRI BISWA GOSWAMI; No, no. Without discussing with the agitation leaders you cannot come io a solution.

So this attitude that the movement was planning for violence from the very beginning is not correct. Therefore, no purpose will be served by maligning the agitation. Now, i_s it not the Government's obligation, the Government's duty to And out who is a foreigner, who has entered the country illegally? For that, i_s a movement necessary? The Government has got its own responsibility. So, becakise the Government failed to discharge its responsibility, the oeople had to start this movement.

Sir, I may mention in this connection that this issue of foreign nationals has not been raised for the first time. In the past also it had been raised. In the old days of Gopinath Bordloi, Bishnu Ram Mehdi and Bimla Prasad Chaliha, these issues had been raised. The Assam Pradesh Congress Committee had passed resolutions drawing the attention of the Central Government to this problem. In 1962 when the Chinese invaded Assam, a team of Home Ministry officials enquired into certain incidents of hoisting of the Pakistani flag near the Tezpur area, and after that the PIP project was drawn up. But even that project was not implemented. Why? Because the Central Government ask. ed the State Government to go slow, It is the Central Government which is always preventing a solution to this problem. Today when the people have started a movement, when they have come out on the streets, to demand detection and deportation of foreign nationals, they are termed secessionist. Sir, I tell you the people of Assam are not for secession. They are also Indians. They do not support secession. The movement leaders are not asking for secession. We are part and parcel of India. *"o, Sir, this problem should be solved. Without solving this problem, no solution can be found to the situation there. The first priority today is to give protection, security and rehabilitation to the affected people. And security arrangements should be

made in the vulnerable areas for a longer period so that confidence can return to the people. All sections of people of the State are affected. The indigenous Assamese people, immigrant Muslims, Bengali Hindus, tribals, aU sections of people are affected. So, no purpose will be served by apportioning blame. Our duty will be to restore normalcy in the State. Everything possible should be done for restoration of normalcy. And if normalcy is to be restored, the State Government must be dismissed, the Assembly should be dissolved and fresh negotiations should be started. A citizens' committee should be formed to look after the relief arrangements. Sir even today so many people are being killed. The citizens* committee should be formed at the initiative of the Government. And people also should be involved in the relief operations. Everybody, whoever is affected, should be treated equally. I hope the Government will abandon its hostile attitude towards the agitation leaders and will start fresh negotiations for a permanent solution of the vexed foreign nationals problem.

SHRI DINESH GOSWAMI: Mr. Deputy Chairman, On the last occasion when I spoke in this House immediately after the election, I spoke with a lot of emotion. But I feel that the situation in Assam is such today, it is so explosive, that one cannot afford to be emotional as our first task must be to bring back normalcy in the State. And I join my hands with Mr. Biswa Goswami that the statement of the Home Minister, in spite of the fact that he has left out certain portions from being read in this House, has not helped in really creating an atmosphere of harmony or normalcy in the Stata He has made all sorts of accusations against the people, the students, the All Assam Gana Sangrama Parishad. I find no remorse in his statement so far as the Government is concerned. When htt a State more than 3500 people hav©

[Shri Dinesh Goswami] died, for whatever reasons it may be-, is it not that you owe 6ome responsibility in a country where a Minister had resigned because there was a rail accident? Was he the driver of the train that he took responsibility? No, but because in a democracy the responsibility for a decision rests with the Government. And if for a dession of this Government 3500 people have died, iakhs have been rendered homeless, then, somebody must take responsibility here. Either the administration at the Centre or the administration at the State must take responsibility. But I do not find a word of remorse, a word of accountability, a word of responsibility, in this statement. Things have come 'o such a pass that the cost of every Item i? rising except that of human lives, and the cost of human lives in the northeastern region seems to be much less than that of the rest of the country. If 3500 people had died in any other State, there would have been a storm but I find only a ripple here. There is no remorse whatsoever. My friend, the Home Minister, talked about all sorts of violence. I condemn unequivocally all violence that has taken place. Let me express my condemnation of the violence that resulted in the death of a relative of the Chief Minister, and I appeal to the people of Assam that those forces which are taking away the lives of innocent persons like this one, must be identified. I may have a political grievance against the Chief Minister, and I have strong political grievances. I have strong grievance against those who fought the election. But to kill an innocent boy simply because he is che relative of the Chief Minister, is something which one can never condone. The Minister has given many instances. May I ask him only one thing? He said in April, 1980 an attempt was made on the life of Shri Hiteswar Saikia, the then MLA. Then in April. 1681 Mr. Parthasarathy, the Commissioner of Upper Assam Division, was killed. It ig now March

1983 on almost April, 1983. Three years have passed since the first case occurred, two years have elapsed since the second one took place. Have you been able to detect, identify, find out, who the culprit was? If a Chief Minister's car was attacked or a Commissioner was beaten to death while he was attending office, what is the investigating machinery of the Central Government doing, that it has not been able to find ou* for two years or three years as to who has done it? Why do you blame the AASU and the AAGSP? I put the blame upon the Government. Or, is it that you have made an investigation and the guilty persons is one who has got links with you and therefore you are not disclosing the name? You, Mr. P. C. Sethi, are the Home Minister. Of course, I don't blame you because you have taken over only recently. But a Home Minister who has failed to bring to book the culprit for three long years, the culprit who was responsible for the hand-grenade explosion on the office of the Commissioner, should resign his office because he has failed to protect the lives and liberties of the people. You have not done it. In many rases if the investigation is carried to its logical conclusion, the people found guilty will not be AASU and AAGSP. Even if they belong to AASU and AAGSP, why don't you prosecute them? Why don't you bring them to book? Don't make allegations. You have said, yes, people have died, 272 people have died in three years. Compare it with your record 126 in less than one month. In one month of your election process because of police firing 126 youths in our State have lost their lives. I ask you, will you please find out who the killers are of these 272 cases? Don't inst make allegations that AASU and AAGSP are responsible for violence. They have condemned violence all the time. I would like to know whether vour investigation has resulted in any definite cases, in case No. $\langle i \rangle$ an attack on the life of Mr. Hiteswar Saikia, in

case No. (iv) explosive dev^es in the house of Dr. T. M. Baruah, in case No. (iii) attack on the life of the Upper Assam Division Commissioner, and also the other cases that you have cited. I would like to know how you have denied in the other House that you have received any letter from the Chief Election Commission. I have before me a report from the S'atesman and other evidence to show that the Chief .Election Commission submitted a ten-page note to the Union Home Ministry impliedly suggesting postponement of the polls in the second and third phases. If they did not suggest it specifically it wa_s because Constitutional provisions did not permit such a suggestion I would like to have a specific reply from the Home Minister whether a ten-page note wag received in the Centre and in the light of that tenpage nOt_e the State election body was asked ta consider whether the second phase and thi^-d phase of the election ought to have been postponed or not. You have ..lis responsibility because a paper like the Statesman ha- at no point of *ime been sympathetic to the Assam movement and, therefore, I hope you will clear your position. I would like to quote from the Statesman; if I am permitted to do so: It says:

"In any case," with two senior Cabinet Ministers denying in Parliament that the Governmen' had received any communication from the Commission, the latter is sending another note today—possibly, the old note itself, with a covering letter."

Speaking about violence, if you follow the events, you will notice that violence started from the day the election campaign was started by Mr-Ghani Khan Chaudhury. But what do we find here? We see a strange phenomenon here. Specific allegations were made against Mr. Ghani Khan Chaudhury that in his election speech he -aid- "we want 'blood, blood, blood', and if they kill one we will kill two."

Mr. Deputy Chairman, I have before me the 'ape of Mr. Ghani Khan Chaudhury's speech. Will you permit me to play it in the House?

MR. DEPUTY CHAIRMAN. No, no.

SHRI DINESH GOSWAMI: Why? I have a tape-recorder. 1 have brought it here and I am prepared *to* play the tape in the House. I gave specific allegations against him. Yesterday, Shri L. K. Advani made specific allegations against the Minister. But the Minister did not havo the gut_s to deny the allegation in the House. I have made a specific allegation against him today at 12 in writing on your directive Where is Mr. Ghani Khan Chaudhury?

Mr. Home Minister, when you talk about violence, you must condemn *he violence of Mr. Ghani Khan Chaudhury. Mr. Deputy Chairman, in spite of very serious allegations against him, he has not come forward to deny them. Therefore, by implication, he stands guilty before the Bar of this Hou-e and the whole country for the carnage that took place in Assam which was due only to the inflammatory speeches made by Mr. Ghani Khan Chaudhury there.

Mr. Deputy Chairman, in no other democratic country can such a thing be tolerated. In no other democratic country, the Government would have been able to continue in power after 3.000 persons lost their lives But democracy seems to have no meaning here. This Government talks about democracy. Do you follow democratic conventions in the country?

SHRI SADASHIV BAGAITKAR: Pleare allow him to play the tape.

SHRI DINESH GOSWAMI: If you permit, I am prepared to play the tape

MR. DEPUTY CHAIRMAN: No... (Interruptions)

SHRI SADASHIV BAGAITKAR: Let us hear Mr. Chaudhury's voice.

Budget (Generat)

SHRI LAL K. ADVANI: Mr. Deputy Chairman, so far as Mr. Chaudhury is concerned, he has made even the Home Minister mislead the House. I would quote what Shri Sethi has said...

MR. DEPUTY CHAIRMAN: Let him complete hi_s speech.

SHRI LAL K. ADVANI: The Home Minister himself has said...

MR. DEPUTY CHAIRMAN; No, I would not allow that.., (Interruptions).

SHRI LAL K. ADVANI; Let him quote it.

SHRI DINESH GOSWAMI: I am all for condemning violence. If anybody of the All Assam Students' Unio_n and Gana Sangram Parishad is found guilty or is responsible for violence, kindly, bring them to book. Let them be punished according to the law. But at the same time, you must also punish those persons who are guilty of committing State violence. So long as you are not able to pinpoint the persons who are guilty of committing violence, do not throw accusations at the AASU and AAGSP and say that they are responsible for

violence. Have you realised, 5 P.M. Home Minister^ danger of such a statement? The students for the last three years are trying to keep the movement as non-violent as possible and I know that in Assam and in the neighbouring areas, there are many forces which want that violence should come to the plains of Assam, that violence should come to the plains of Assam from Nagaland, and from Mizoram. So, when you continue to accuse the students who are trying to remain as non-violent as possible, when they, are violent and

violent and you give a handle to the extremists. For heaven's sake, in the interest of the country, kindly do not do that.

General Discussion

You have spoken about the elected representatives of the State. You have said that about 33 per cent people voted there. Mr. Biswa Goswami has referred about it and has given the figures. There was five per cent of polling in 21 constituencies, five to ten per cent in eight constituencies, 10 to 15 in 11 constituencies, 15 to 20 per cent in 7 constituencies and 20 to 25 per cent in 41 constituencies. It makes 51. Now, my friend, Mr. Kalyan Roy, was saying something. Your own party, the CPI, has now accused that its candidates lost because of the total rigging in the elections. That is not my statement. This is what one of the parties which have fought the election has said, that is, even in this -five per cent polling, there was rigging!

SHRI LAL K. ADVANI: The CPI has said that

SHRI DINESH GOSWAMI: The CPI has said that. Now, Mr. Home Minister, will you kindly tell us how many of your own candidates have voted in this election? Sir, when the candidates of their party went to Mrs. Rajendra Kumari Bajpai, she asked them: "Will you kindly show me your fingers to find the ink marks and tell me whether you have voted?". I know that their fingers showed no indication, there was no black dot on their fingers, but I do not know whether money was paid or not. That is an internal matter and it is for them to go into.

Sir, I have before me definite information and I have also written a letter to the Chief Election Commissioner that in two places, Samaguri and Kampun, the election results have been announced in spite of the fact that all the ballot boxes were not accounted for. I would like to asfc

the Home Minister to take this House into confidence and tell us whether all the ballot boxes of Kampun and Samaguri were accounted for. If he says that they are accounted for, I may probably be able to tell him something more as to where he can find some of the ballot boxes now. Even now the ballot boxes are still available, probably in some places, and if you are interested, Mr. Deputy Chairman, Sir, I have also got some photostat copies of these ballot papers which are available in plenty in the State now and if you permit me, I can show some of these ballot papers, and if you want, I can hand over them to the honourable Home Minister. I say this because the election has been conducted in such a manner that nobody knows whether the votes were put into the ballot boxes or not. We know that Mr. Advani is a witness to the fact that when he was coming to Delhi he saw that ballot boxes were not taken to the office of the Returning Officer, but some of these boxes were handed over to some of the officers who were not authorised under the law to collect the boxes. I do not want to go into the entire gamut of the election. That we have discussed. In spite of that if you say that the people exercise their vote, exercised their democratic right, and that this Government is an elected Government of the people of Assam, then you are living in a fool's paradise. The people of the Brahmaputra valley have thoroughly rejected this Government and this Government is unable to bring back normalcy in the State.

These is another matter of great worry. It is the atrocities committed by the paramilitary forces today. I have before me some details and I do not want to state the names of the ladies because that would be unfortunate. I have got the doctors certificates also. But I do not want that the ladies' names should come in the public records. There is clear proof of rape committed by the CRPF men on a married woman. I have got 5. 7 or 8 cases altogether with a doctor's

certificate which I will hand over to the honourable Minister. Five ladies in the village Amorisat, Nowgong, 4 ladies in Hazanpara, and then, a case of the wife of a particular person in Beeragaon, Goreswar-I am not giving the names of these poor ladies because I do not want their names to come in the records. Mr. Home Minister, do you realise the dangerous consequences of this grave crime committed by the paramilitary forces? Mr. Home Minister, you have shown some slogans, but you have omitted some here. You have given the indication that the people there are against India. Has it come to your notice, Mr. Home Minister, that in Mangaldoi there is an arch which says: Indian Soldiers, You are welcome as our brothers? Unfortunately, I do not have this copy with me today, but I promise to lay it on the Table of the House, with your permission. This has come in a newspaper 'New Star', where the Indian military personnel have been welcomed. You have put seven districts under Army rule, including the capital. And probably, having seen that there is a constitutional difficulty if you put the capital within the military rule where the Assembly is going to meet, I am told, this area has been de-notified. The danger of keeping these districts under military rule for long should be obvious to the Home Minister. The dangers are two-fold. One, it gives the idea, if you keep the army in control of civilian law and order, it gives the idea to the army that if they are to control a major portion of the country for long, why not they themselves take power in their own hands? In many of the countries. democratic neighbouring process has been jeonardized or the Army came to power because the army was put too long and very frequently in the operations to quell disturbances. danger is that in the North-eastern civil region, which is a sensitive area from the point of view of its geographical location and from the point of view

[Shri Dinesh Goswami] of history and otherwise, the presence of the army for long will create a total cleavage between the people and the army, and in a sensitive area like the north-eastern region if, the impression goes round that the army is not patriotic, the army is there to curb the people (Time Bell rings) the army has a tendency to molest women, in that case, there i_s always the possibility of the danger and the Home Minister knows about articles appearing how the army treated the people and women Nagaland. Therefore, I would like you to be very careful and inquire into cases. My grievance is that when atrocities were committed in North Kamrup and I specific allegations in this made House, I was assured by the Government that they will enquire into these allegations of molestation of women by the paramilitary forces. But unfortunately, no reply has come from the Government even now. I will like the Minister to look into the allegations which I am specifically brinein? to his notice and to see that if actually these are correct, immediate stens should be taken. Sir, you have rung the bell a number of times and there are several others who are going to Therefore, I conclude but once speak. more I plead that create an atmosphere of .normalcy, for heaven's sake, Mr. Home Minister, do not make statements of this nature where you accu-e the entire people of Assam Whether you like it or not, even if vou ask vour own candidates who fought the election, they will tell you. One may like or dislike it, but 95 per cent of the Assamese populaMon followed the directives of the All Assam Students' Union. T myself may not like it Many here will like them to follow the All-India political parties. But. no. they followed the directive o* the All Assam Students' Union. And this has been confirmed not only by the writings of some peonle who are svronathetic to th* movement but also by the writings of the people who are totally unsympathetic to the »ovement. How is it possible that

by coercion you can keep out voters from going to the booth? You had all sorts of coercive machinery. You had the entire police force. You had the military force behind you. You applied the Essential Services Maintenance Act,, N.S.A. You applied salary cuts. Bnt even then you could not compel the employeeg to go and participate in the election process. Therefore, it is not merely that the people are not voting because of a fear psychosis, but whether you like it or not, their writ to a great extent runs in the State of Assam. If you ignore that reality, you will be ignoring the basis on which a solution is possible. I will also like to refer to the allegations and counterallegations that the relief materials are not being evenly distributed, and that there is a discrimination also in the matter of relief. I hope you will like to inquire into them

I will put six specific questions for your kind consideration and answer. One, whether any note was received by the the Government from Election Commission implying that the situation was such where the second and the tbira phase of the election should be stopped. and even an inquiry was made to Attorney-General. Secondly, you have spoken about an administrative enquiry by the State Government. Do you feel that a disaster, a holocaust of this magnitude can be enquired into by an administrative machinery? Are you prepared to have a judicial enquiry, headed hy a Supreme Court Judge to fin[^] out facts and also to find out the people responsible the holocaust? Ia fact, if your accusation is that the All-Assam Students Union and the All-Assam Gana Sangram Parishad is responsible for holocaust, why not have an indenendent enquiry by the Sitoreme Court Judge, and they will find out and we will accept the verdict. Therefore, if you are bona fide, if you are serious, why not have an independent judicial Inauiry by a Supreme Court Judge to find out the various aspects in the matter?

MR. DEPUTY CHAIRMAN; Please put your questions.

SHRI DINESH GOSWAMI: I am formulating the questions,. If the cutoff year is going to he 1971, that you are going to start the process froTM 1971—wha' is the stand of the Government. Will you identity foreigners before 1971—or not for heaven'i sake, tell us, tell the country what is your position regarding this And my fourth question is this: What specific steps are you taking in the State for creating a congenial atmosphere? And I echo what my friend, Mr. Biswa Goswami, has said that a congenial atmosphere U notpossible in the State unless the irritant of the State Government is removed either by dismissal of the Assembly or by keeping 1* in suspended animation and the foreigners problem is solved. I hone, while replying to the debate the Minister will give replies to the specific questions which I have pui before the House. Thank you.

SHRI P. RAMAMURTI: Mr. Deputy Chairman, Sir. I am glad thaf both the speakers who spoke before me have now-I emphasise the word *now' —unequivocally condemned this violence from whichever quarter it has come. I am saving this becausa the violence started from 1979. Many debates had taken place in this House after that. In this t>eriod. I did not find any outritrht. forthright condemnation of the violence on the minorities, on those peonle whom t'ev thousht to be aliens in this House from those auarters. That is why if realisation has dawned oil them now. even thou<^ it is too late, it is good and T welcome that condemnation.

Now a question is n*ked. and Mr. Goswami, for example, stated that

only a few persons have been involved in this. I agree with him that it « the responsibility of the Government to find out the culprits and punish them. That is true. But if only a few persons have been involved *n this and if the All-Assam Students Union and the All-As3am Gana Sangram Parishad is a mass movement and has got so much influence of the entire Assamese-speaking people, how is it that they were not able to prevent this? If they had not encouraged this, if they had not connived at it, when such a big masi movement claiming the allegiance of the entire Assamese speaking people is there, how was it possible for a few people to indulge in this kind of murder, arson and all that?

General Discussion

SHRI DINESH GOSWAMI: Ramamurti, in 1942, the entire country was involved under Gandhiji's leadership. But still there were cases of violence.

SHR1 P. RAMAMURTI: I know that. {Interruptions}

SHRI DINESH GOSWAMI: He has asked me and I am answering him.

SHRI P. RAMAMURTI: In 1942, the slogan was 'do or die'. I am not comparing this movement to 1942. I can have a debate with you on that question. We can have that later on and as to what was the mood of the entire country then.

Therefore, Sir, to say that the All-Assam Students Union and the other people had nothing to do whatsoever and that they were extremely nonviolent people is something which I cannot swallow because my own Party, in this entire period, has been the victim. Many of our peool_e have been the Victims of that violence. Many Members of our party have been killed. Our offices have been attacked and all this has been done by thes* people. And, all thig has been done) after the elections. I can give tht

General Discussion

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[Shri P. Ramamurty]

list of names of our party people who have been killed. This has been done after the elections and during the elec, tions. I do not want to go into, the details and I do not want to waste the time of the House because that will take a long time. I have got a complete list from our party office, from our committee, in Assam. It contains the names of the people, the number of the people, who, when and where and all that. Therefore, Sir, this argument, as far as I am concerned, does not cut any ice.

Now, Mr, Biswa Goswami had stated that this question of foreigners has been there from the time of Mr. Gopinath Bordoloi. May I ask one straight question? From 1977 the Central Government was run by the Janata, the Jana Sangh and all those people; 1 mean it was the Janata Party Government. In 1978 the elections were held. Why is it that on this question of fore, igners they did not raise their little finger?

SHRI BISWA GOSWAMI: No, no, they started it.

SHRI KALYAN ROY: The whole trouble started when the Communists started to win the elections. (Inter ruptions).

SHRI P. RAMAMURTI; I am not going to be provoked. My whole question is that the whole question of foreigners was raised for the first time in 1979. In the Gauhati Corporation elections the Member whom we had put up had won. He had been elected as the Mayor of the Gauhati Municipality. He wag not a Bengali. He was an Assamese who belonged to our party. The whole movement started after that.

SHR*. DINESH GOSWAMI: He did not belong to your party. {Interruptions')

MR. "DEPUTY CHAIRMAN: Order please.

SHRI DINESH GOSWAMI: I am correcting him.

SHRI P. RAMAMURTI; All right, he was supported by our party. It is onfy after that the entire movement was started, the question of foreigners, throwing them out, and all that. I leave it to the House and to the people to draw their own conclusions from this that in 1977 when our party, without any support, was able to get 23 or 24 seats in a House of 122, and when it was growing, and when it went to such an extent that in an Assamese dominated area like Gauhati^ the capital of the State, a person who was supported by the Left, i.e., when he was elected as the Mayor, the whole movement started after that. This much I would like to point out. I leave it to you to draw your own conclusions. I shall say nothing else. (Intemiptions).

Nobody says that there are no foreigners. I have never stated that. We have never stated that. We have repeatedly stated in that we owe certain this House obligations, that we have made certain commitments, the commitments that we have mad_e on behalf of the entire people. the commitments that all our national leaders including late Shri Shvama Prasad Mukherjee made to the entire people of that area, of Bangladesh and also of Pakistan at the time of partition, and that in honour bound we are com. mitted to honour those commitments. Now, Sir, I am not going into all the details. We have discussed them before. But the question arises, these are all great votaries of democracy. They now say, let this Assembly be dissolved. What happens then? Then there is the President's rule. I_s President's rule different from a Congress Government, I would like to know from them. Indira Gandhi's rule preferable till the question is solved? Indira Gandhi's direct rule, for them it is preferable. A_s far as we are concerned, we do not prefer the President's rule. I want to be very clear and categorical on that question. I agree with them that in many constituencies, elections were a farce. I agree with them. But at the same

time, in most of the constituencies, conditions also created where were people could not vote. For example, I would like to reinforce this fact that it was our member, the leader of out-party in the Lok Sabha, who raised for the first time in the Parliament the issue about the speeches made by Mr. Ghani Khan Chaudhuri. And that still remains unanswered. He has got the tape recorder and it is for the Home Minister to find out whether Mr. Ghani Khan Chudhuri made such kind of speeches. It is not only what my friend has stated, many more things had said. As a matter of fact, Mr. Chaudhuri and many Congressmen there in Kamrup, in the Bengali-dominated, Bengali-speaking area, had been going about saying; If you don't elect us, you will be thrown out of this area. But for that kind of speech, things would have been different. Therefore, is this the kind election campaign that you have got to conduct? Your own important leaders, a Cabinet Minister would go and say: If you don't elect our party which is in the Centre, you will be thrown out? That means if any other party cornes to power, they will have no protection. I would like to have an answer whether such speeches have been made or not.

Then, Sir, another important point which I would like to make is, how is it that the overwhelming majority of refugees that have come either to West Bengal or the refugees who are there inside the camps, about 3 lakh odd people in Assam, happen to be Bengalis or tribals? What conclusion can we draw? Are there many Assamese also? Why is it that tribals are there? Therefore, the question has to be viewed in the prorper perspective as to how so many thousands and lakhs of people are driven into the camps? My contention is, Government has failed to give protection to the people and that is my charge against the Government. But at the same time to say that these Iakhs and lakhs of people had to flee their homes and take refuge in

refugee camps and will come out of

the State, shows that it is an anti-non-Assamese movement that has been started, whatever might be your pretentions for outward purposes. It is a movement directed against th<? non-Assamese people; other things follow automatically.

General Discussion

SHRI DINESH GOSWAMI; In that case, Bihar and U.P. refugees should have been there in the refugee camps. You say only Bengalis are there.

SHRI P. RAMAMURTI: I say non-Assamese. Why is it that lot of Bengalis are th'ere and tribals are there Bihar and some Muslims are also Majority of the there? people aie non. Assamese and it happens to be the area dominated by the Assamese; that is at least the single biggest group. Then, how is it also that in the district of Cachar where the overwhelming majority of people are Bengalis—and there are also mese—no such riot has taken place? Can you point out one single case where in the Cachar area people had been attacked, where Assamese people had attacked? Therefore, some forces have been egging them On and T am very sorry to say that they are now shedding so much of tears over the issue of foreigners. In 1978 when they were in power, when the elections were held in 1978 and the Janata Party was there or other parties were there, if they had raised that question and taken some step_s in 1978 before holding th_e elections after all infiltration of these people has been going on for years, from 1971—if you had taken action to detect these people, at least those who had come after 1971, before holding elections in 1978... You were there in the Centre. You knew the position. Your party people knew the position. If you had action against these people, for detecting these people, if you had taken action in 1977, when you were in power, when the Janata Party was in power, I could have understood it. If, at that time, Mr. Goswami had pointed out, in 1978, that the elections should not be held

[Shri P. Ramamurti]

o_n the basis of the 1977 list, I could have understood the position. But today, suddenly you are saying that this Government should not be there. I do not bother about this Govern, ment. In regard to the capacity of the Government, I do not know what it can do. But that is a different matter.

But as far as I am concerned, I would like to make it absolutely clear. Now, these people who talk so much about democracy, who wanted the Act to be amended, the Constitution to be amended, who agreed to some portions being amended, are now saying that the Constitution should be further amended and there should be President's Rule in Assam. They seem to prefer President's Rule to an elected Assembly. This is something which I cannot understand. If this is what they say, I do not know what their commitment to democracy is. At least as long as the Government is there, some pressure could be brought to bear upon the Government by the local people and some response will be there. But if for everything they have to come to Delhi and wait upon the Ministers here, wait upon the sweet will and pleasure of the Ministers here, is something which is totally unacceptable to me. This is what I would like to say.

I am glad, as fa_r as th_e final position is concerned, that all the parties here have now realised the need for restoring normalcy so that a final solution could be found to this question. We also join in adding our voice to this appeal. But I would like to point out to them that had they not encouraged these people to continue this kind of thing, these things would noi have happened. When it wat said that elections will be held, when they threatened that they will not allow the Government to hold the elections, if these parties had not encouraged them and if these parties, had not boycotted the elections, this kind of thing would not have **happened**. On the other hand, if they had openly proclaimed to them that they

should not do anything to mar the elections, that the people should be allowed to give their verdict, ^o that we will be able to tackle the question in a proper atmosphere, things would have improved and this kind of thing would not have happened; they would not have got this moral encouragement from these people. I charge them that they have given this kind of moral encouragement to these people which hag resulted in this violence during the elections.

As far as the future is concerned, let us all join our hands together and see that the appeal which we made in this House is realiy translated into' action there. Let them go there and appeal to them to create a proper atmosphere so that, later on, this problem could be tackled. Thank you, Sir.

थो ग्रश्विनो कुमार (बिहार) । माननीय उपसभापति जी, अभी माननीय गृह मंत्री जी ने ग्रासाम की समस्या के ऊपर एक स्टेटमेंट दिया है। मेरे मिव श्री दिनेश गोस्वामी जी ने उसके ऊपर कई प्रक्त उठाये हैं । मैं उन सब को दोहराना नहीं चाहता हं । परस्त एक बात जरूर पूछना चाहता हूं। झासाम के श्रन्दर हिंसात्मक घटनाएं सन् 1980 से हो रही हैं। मैं पूछना चाहता हूं कि उन हिसारमक घटनाओं में से कितनों के लिए सरकार ने न्यायिक जांच बैठाई हैं ? मैं यह भी जानना चाहता हूं कि न्यायिक जांच के ग्रन्दर कोई व्यक्ति दोक्षी पाये गये या नहीं पाये गये ? इन तीन सालों के अन्दर जो बम बलास्ट हुए उनके लिए दोषी पाये गये लोगों को द्याप ५कड सके या नहीं ? अगर ग्राप इन अपराधों में दोषी पाये गये व्यक्तियों को नहीं पकड पाये तो ग्रापकी सरकार को सरकार कहलाने का कोई ग्रधिकार नहीं है। यदि इससे यह निष्कर्ष निकाला जाय कि ये बम बलास्ट चूं सरकार के इशारों से होते हैं, इस्लिए सरकार

इन श्रथराधियों को पकड़ना नहीं चाहती है नो गलत नहीं होगा। यह एक प्रश्न चिन्ह है, जिस पर विचार किया जाना चाहिए।

इस समस्या के संबंध में बहुत सारो बार्से हैं, लेकिन मैं इनका ही कहना चाहता हूं कि जो हिसारमक घटनाएं हुई हैं, हमारी पार्टी ग्रीर हमारी पार्टी के ने नाओं ने हमेशा हिसात्मक घटनात्रों की विन्दा को है । ब्रान्दोतन अहिसारमक चलना चाहिए । ग्रभी-ग्रभी वहां पर जो बहां के मृख्य मंत्रा जी के भागोजें के साथ हुना वह बहुत दुखद है। मैं ब्र9नो म्रोर से म्रौर अपनो पार्टी के म्रोर से इनके लिए दुव व्यक्त करता हंग्रीर सारो डिसारमक घटनात्रों को निन्दा भरता है। ब्राखिर प्रसम की समस्पा जो खड़ो हुई है, श्रमी हरारे मिल्र मात्नीय राममूर्ति जो कष्ठ रहे थे कि 78 में क्यों नहीं यह समस्या उठाई जब प्राप सरकार में भ्रापे । वास्तव में यह समस्या, 58, 59, 60 में इयारेदल के क्राज़ के जो ऋडपक्ष हैं, लोक सभाके सदस्य प्रदन्न बिहारी बाजपेयो ने उठाई थी क्रीर उप्तप्तमय उन्होंने कहा कि इन्फिनट्रेशन हो रहा है, बंगना देश से बड़ी संख्या में, बड़ी माला में लोग श्रसम में श्रा रहे हैं अप्रीर उप समग्र आक का जो नेतृत्व है, चाहे वह किसो दन का हो, सा० पोo(एमo) हो या कांग्रेन (प्राई) हो सब ने कथ़ा हि साम्प्रशयिकता भाइ ाई जारहो है और सपसाका विदान नहीं किया। उस पत्रय भाग की प्रमस्या का हुत करना जरूरी था। अपन के लोग भो नहीं जानते थे कि यह समस्या इस तरह से खड़ो होगो प्रौर उन्होंने भी कहा कि यह ताम्प्रदायिक चिति है और इत्हादिया। हो नायेगा, केन्द्र द्वारा उसका हुत निकाल दिया जायेगा । क्रेन्द्र पर पूरे देश का पूर्ण विश्वास मा।

the action was first to be यह इतिहास की स्पष्ट घटनायें हैं। केन्द्र ने दो बार कमीशन बैठाये । श्री गुल-जारी लाल नंदा का कमीशन बना और कुछ विदेशो नागरिकों को ग्राइडेन्टोफाइड किया गया ग्रीर कुछ बाहर भी किये गर्ये । फिर पतानहीं किस हाथ से कमीशन का काम रोक दिया जाता है स्रोप विदेशी नागरिकों का ग्राना चलता रहता है। मैं गृह मंत्री आदी से पूछना चाहता हं कि क्या ग्राज वह कह सकते हैं इस सदन के सामने, देश के सामने कि आज की तारीख में विदेशी नागरिकी का ग्राना बन्द हो चुका है। मैं स्पष्ट कहना चाहता हूं कि हुशारे गृह मंत्री म्रभो गये थे बार्डर पर, वे म्रसम गये घे 12 नवम्बर को । मैं ग्रीर श्री जसवन्त सिंह भो गये थे उसी वक्त वहां । हमने गृह मंत्री को लिखकर दिया, श्रसम के मुख्य सचिव को लिखकर दिया कि अभिरक्षोमा पर टहतते हुए चले जार्ये तो कहां वंगनादेश है भीर कड़ां भारत है यह पता नहीं चलता बहुां बाब्द फेसिंग नहीं है, कोई सीमा का पितर नहीं है। दो हिलोमोटर के अपर एक इंच भी नो मैन्य लॅंड नहीं है । कहा गया है कि नहीं रो ताजा सकता है। नयों नहीं रोका जा सकता है ? उस समय जब यह प्रश्न जठाया गया था तो खार्चे का प्रश्न उठाया गया कि बहुत खर्चा होगा । देश की सुरक्षा पर श्राप लाखी-करोड़ां खर्ची कर रहे हैं, विशान खरोदे जा रहे हैं, सब कुछ खरादिये, हम इनका समर्थन करते हैं पर जो ग्राज बंगनादेश से हरारे यहां पापुलेशन अग्रेशन हो रहा है, उसको क्रोर सरकार सो रहे हैं। में स्थब्ट ग्रारोप लगाना चाहता है कि सरहार सो रही है। पापुलेशन अग्रेशन के प्रन्दर नाग्रेस (श्राई) का हाथ है। वहां जो विदेशो लोग ग्राय वे छव उनका बोट भें के बनकर रहे गये हैं। इस चुनाव में असम ने क्या सिद्ध कर दिया है.?

[श्रीग्रश्विनीकुमार]

नुनाव का किसने बहिष्कार नहीं किया जो बंगलादेश से आये थे वे चुनाव के समर्थंक थे, चाहे वे हिन्दू हों और चाहे मुसलमान हों। असम के अन्दर बाकी भारत के जो लोग हैं उन्होंने चुनाव का बहिष्कार किया।

महोदय, यहां पर रेल मंत्री के भाषण की बहुत चर्चा हो चुकी है। मैं उसको दोहराना नहीं चाहता । परन्तु सबसे पहले जो क्लैंश हुआ, संघर्ष हुआ, बंगलादेश से आये हुए नागरिकों के ऊपर जो हमला हम्रा वह उस समय हम्रा जब माननीया प्रधानमंत्री गौहाटी के मलिगांव में भाषण दे रहीं थीं । डेब्द बजे भाषण या 12 फरवरी को । उस दिन सुबह 8 बजे समारिया छत्तर पर हमला हुआ। पुलिस से सुरक्षा मांगी गई लेकिन पुलिस प्रधानमंत्री की सुरक्षा पर लगी हुई थी। पुलिस 3 बजे बाद पहुंची । तब तक 12 लोग मारे गये थे । तो श्रीगणेश उस दिन हुन्ना । उसके बाद बराबर 12 तारीख से ग्वालपाड़ा और तिन-सुखिया, जहां इनके समर्थक थे उनको कांग्रेस (ग्राई) के लोगों ने उकसाया कि वे चुनाव में वोट नहीं देंगे उनको सीधा कर दो । चुनाव में लोगों की भावना ऊपर चढ़ती है यह ठीक है लोकन भावना में भारपीट नहीं होती, गांवी को नहीं जलाया जाता, महिलाओं को रेप नहीं किया जाता है। ग्वालपाड़ा में क्या हुग्रा ? 17 गांवीं को फुंक दिया गया । ग्वालपाड़ा ग्रीर तिनसुखिया में लोग डिप्टी कमिश्नर के पास गये कि हमारी सहायता की जिए। लेकिन उन्होंने कहा कि हम इलैक्शन में •यस्त हैं हम आपकी कोई सहायता नहीं कर सकते । उस समय असम राइफल के जवान 48 घंटे की ड्यूटी से भाये थे। उन्हने कहा कि हमको भेज दंजिए ; इस जाने के लिए तैयार हैं। इसके

कपर श्रसम राइफल और सी० श्रार० पी० के बीध संघर्ष हुआ, गोलाबारी हुई और लोग मारे गये । श्रीमन्, इससे ज्यादा दुर्भाग्यपूर्ण घटना क्या हो सकती है कि जिन लोगों ने हमला किया, जिन लोगों के नाम पुलिस में दर्ज कराये गये, जो हमलावर थे, जो लूट मचा रहे थे उनके नाम दर्ज कराने के पश्चात् भी उनको नहीं पकड़ा गया । क्यं कि वे कांग्रेस (श्राई) के समर्थक है।

दिसपुर कस्टीट्यून्सी की घटना है जहां पर सचिवालय स्थित है। उस इलाके में क्षेत्री पुलिस स्टेशन के अन्तर्गत 13 तारीख को सबेरे 10 बजे श्रसमिया गांव के ऊपर हमला होता है। बंगाली हिन्दू, बंगाली मुसलमान मिलकर गांव जलाते हैं। पुलिस बाती है और वहां से 52 लोगों को पकड़ कर थाने में रखा जाता है। 13 तारीख को ले कर उनको थाने में गये हैं ग्रौर 14 तारीख को उस क्षेत्र के कांग्रेस (ग्राई के प्रत्याशी उनको छडवा कर ले आते हैं। ग्राज तक वे पकड़े नहीं गये है पुनः याने में नहीं गये हैं। श्रीमन् यह घटना दिसपुर की ही नहीं है, मंगलदोई में क्या हुआ, लोहारी घाट में क्या हुआ, मोरी गांव में क्या हुआ सब एक दूसरे से सटे हुए क्षेत्र हैं, गोपुर के अन्दर एक विचित्र घटना हुई। बाकी सब जगह से बंगलादेश से आए हुए लोगों ने हमला किया घरों को लूटा । लेकिन सरकार क्या करती रही ? वह यह कहती रही कि मेरे पास सुरक्षा की कोई ब्यवस्था नहीं है। हम तो चुनाव करा रहे हैं। जिस चुनाव को कराने के लिए सी० आर० पी० के लगभग दो लाख जवान वहां मौजूद थे वे लोगों की सुरक्षा प्रदान करने के लिए नहीं थे शायद ऊपर से ध्रादेश था कि जो कांग्रेस का विरोध कर रहे हैं उनको सबक सिखाया जाए । आज कांस्टीट्युशन की बात हो रही है कि कांस्टीटयशनल आब्लीगेशन

के लिए हमें चुनाव कराना पड़ा। मैं व्यक्तिगत ग्रनुभव के ग्राधार पर कह सकता हुं । मैं अक्तूबर में आसाम में गया, नवम्बर में वहां गया । मैं जिस जिला ग्रधिकारो सेभी मिला उसने कहा कि हमसे रिपोर्टमांगी गई कि चुनाव हो सकता है। ऊपर से यह भ्रादेश दिया गया है कि यह रिपोर्ट भेजी जाए कि चुनाव हो सकता है। हमने कह दिया है कि चुनाव जरूर होगा परन्तु उसके साथ रक्तपात भी हो सकता है। मैं गृह मंत्री महोदय से जानना चाहंगा कि जिन ग्रधिकारियों ने कहा भा कि रक्तपात होगा यह चुनाव कराना उचित नहीं है, क्या उनको लम्बी छुट्टी पर लोग लीव पर नहीं भेज दिया गया? मैं उन अधिकारियों के नाम नहीं लेना चाहता । ग्रासाम के जिन ग्रधिकारियों ने भी यह सजगता दिखाई थी कि वहां यह स्थिति उत्पन्न हो सकती है उनको उठा कर लम्बी छुट्टी पर भेज दिया गया । केन्द्रीय सरकार की नीति ग्रक्तूबर मास में ही तय हो गई थी कि चुनाव वहां पर कराना है और वहां कांग्रेस (ब्राई) की गवर्नमेन्ट बनाना है। ब्राज मैं प्रश्न पूछना चाहता हूं कि यह जो विदेशी ग्रा रहे हैं 1972 में वोटर लिस्ट में 63 लाख नाम थे, 1977 में 72 लाख, 1978 में 79 लाख और 1979 में 86 लाख नाम थे। सात ग्राठ लाख लोग प्रतिवर्ष बढ़ते गये क्या यह नेचुरल ग्रोथ है ? सरकार ने स्वयं स्वीकार किया है कि विदेशी नागरिक ग्राए हैं तीन वर्ष तक सरकार विदेशी नागरिकों के मसलेको हल नहीं कर सकी। यह विचार करते रहे कि 1951 में किया जाए, फिर 1961 स्वीकार किया जाए, 1971 स्वीकार किया जाए तो सरकार ने स्वीकार किया कि 1971 के बाद जो विदेशी ग्राए हैं उनको हम डिटेक्ट करेंगे उनके नाम बोटर लिस्ट में से डिलीट करेंगे, ग्रौर हो सकता है उनको भ्रासाम के बाहर भेजें,

Budget (General)

(1983-84)

यह सरकार न स्वयं तिपक्षीय वातों में स्वीकार किया है। मेरा प्रश्न है कि सरकार ने जब स्वीकार किया तो क्यों नहीं सरकार करती है उसको रोके हुए क्यों है। ग्रगर ग्राज ग्राप सारी वैधता कहते हैं ग्राप स्वयं वताइये सरकार बताए जिस वोटर लिस्ट में वह स्वयं स्वीकार कर रही है कि हजारों लाखों विदेशी नागरिक हैं ग्रौर उसके साथ-साथ 1979 से 1982 तक जो 10 लाख के लगभग ग्रासामी जवान हुए हींगे उनके नाम बोटर लिस्ट में ग्राने चाहिएं थे उनका बहिष्कार कर दिया गयाजो मूल निवासी है उनको वोटिंग राइट नहीं दिया गया बल्कि विदेशियों को जोड़ा भया। अभरइसी आधारपर चुनाव कराना है उसको वैधता देनी है तो इसकी वैधता शायद लां की किताबों में हो सकती है जनता की किताबों भें नहीं है। आज **ब्रा**शम में क्या स्थिति हो रही है ? ब्रापने कहा कि यह जो मूबमेंन्ट है यह एंटी इण्डिया है भारत विरोधी है ! क्या विदेशियों को भारत से निकालना भारत विरोधी मांग है? विदेशियों को भारत में रखना, बोटर लिस्ट में रखना क्या यह भारत विरोधी नहीं है ? आपने कहा है कि एक स्थाल ग्रुप है बुल्ली कर सकता है जो बास्तथमें दिखाई देरहाहै कि आसाम के अन्दर एक छोटा सा ग्रुप जिसको ोन्द्रीय सरकार का प्रश्रय प्राप्त हैसारे ग्रासाम को बुल्ली कर रहा है, वहां हर तहस नहस कर रहा वहां पर अनुरक्षा की भावना है समाज की सुरक्षा समाप्त हो चुकी है। लोग रिलोफ केम्पों में श्राए है।

उपसमाध्यक्ष (श्री ग्रार० राम कृष्णन) पीठासीन हुए]

उनके घर द्वार जगह- अगह फुंक दिये गये हैं। ग्रभी-ग्रभी गृह मंत्री जी ने ग्रंपनी स्टेटमेन्ट में कहा है कि उनका

(1983-84)अर्थियाच्या नमार 600 ग्राम प्रति दिन दिया जा रहा है जिसको में 4.2 किलों प्रत सप्ताह मानता हं। मैं ग्रापकी जानकारी में ला देना चाहता हं कि परसों तक खैराबाड़ी कैम्प के ग्रन्दर मेरी ग्रांखों देखा घटना है जहां 18 हजार बंगाली हिन्दू बैठे हैं . . . उनको दो किलो प्रति सप्ताह चावल दिया जा रहा है, दाल नहीं है, कैरोसीन नहीं है, फायर वृड नहीं है। ऊपर ढकने के लिए त्रिपाल नहीं है। कुछ बांस उन्होने काटे हैं उन बासों के ऊपर अपने चीयड़े से कपड़े लगाये हैं और वहां वे टिके हुए हैं और यह रिलीफ कौन कर रहा है? यह एक कैम्प की घटना नहीं है सब कैम्पों में इस प्रकार की दुव्यंवस्था है । इसलिए ग्रगर सरकार वास्तव में जो पीड़ित हैं उनको लगाना चाहती है चाहती है तो मैं सरकार से यह निवेदन करूंगा कि जो हमारे मित्र श्री विश्व गोस्वामी जी ने कहा इस रिलीफ के आपरेशन में आसाम के नागरिकों को जोड़िये। सारे भारत में ग्राज तक की परम्परा है कि जब इस प्रकार विपत्ती आती है तो नागरिक लोग जुड़ेगे बड़ी माला में सहयोग करेंगे । ये सरकारी अधिकारी कोन जिन सरकारी अधिकारियों ने आपके आदेश पर चनाव कराया ग्रासाम की जनता है अंदर उनके प्रति मन खट्टा हो चुका है। उनमें ग्रविश्वास की खाई उत्पन्न हो चुकी है । आपने एम० एल० ए० और मिनिस्टर बना दिये । 426 एम० एल० ए० जीते है। लेकिन वे एम० एल० ए० आज भी किस ढंग से घुम रहे हैं। एक कार होती है उसमें पांच छ: पुलिस वाले होते हैं भीर उनपांच छः पुलिस वालों के बीच में एक एम०एल०ए० होता है। जनता से उसका कोई सम्पर्क नहीं है। सरकार के

351 Budget (Genual)

ग्रधिकारियों से उसका सम्पर्क है। वह गांवों में नहीं जा सकता है, वह लोगों से मिल नहीं सकता है। वह रिलीफ कैम्पों में जाने से घबड़ाता है। वह क्या सरकार की सेवा करेगा ? चुना हुआ। प्रतिनिधि वह होता है जो जनता ग्रीर सरकार के बीच में पूल का काम करे। वह पुल ट्टा हुमा है, वह मन्ना है। क्योंकि जनता के ग्रंदर उनका विश्वास नहीं है। वे जनता को फेस नहीं कर सब्ते हैं ग्रौर इस प्रकार की भावनाएं वहां उभर चुकी हैं। जो हमले 12.83 से लेकर आज तक हए हैं और जिन हमलों को उन्हों एम० एल० ए 🛭 🕏 दायें-बाये के लोगों ने लीड किया है इसके चलते वहां समाज के ग्रंदर ग्रापस में बड़ी भारी खाई उत्पन्न हो चुकी है। इस खाई को पाटने के लिए आपको सोचना पड़ेगा इसमें केवल बंगाली हिंदुओं का प्रशन नहीं है। बंगाली मुसलमान जो केम्पों में ग्राये हैं ग्रव उनको घर भेज जा रहा है। किसी को हजार और दिसी की दो हजार रूपये दिये जा रहे हैं। कहा गया है कि पांच हनार राथे दिये जायेंगे। वया व्यवस्था को है, कौन देगा। एक गांव के अन्दर मेरो जानकारों के अन्दर ढाई घंटे के अन्दर हाई लाख रुपया गांव में महान बनाने के लिये बांट दिया गया। कितनी एकोशियेंट सरकारी मशोन की बाप कल्पना कर करते हैं, जो कितको बांटा, कहां गया, पता नहीं । इसलिये उ। ज्ञेल के लाग को नहीं जोड़ेंगे तो जो पैता बांटेंगे वह मुझे आशंका है कि केवत एक वर्ग विशेष को जायेगा। सरकार के बाटकारों में जाएगा, जनत के बोच नहीं जाएगा जिससे खाई ग्रीर बढ़ेगो ग्रीर बढ़ने के बाद इसके अन्दर और समस्यायें श्रावेंगो । इतना हो नहीं श्राज स्टेटमेंट भी हवारे राज्यवाल महोदय का आया है कि कैम्प छोड़कर रिपयुजा जा रहे हैं। गोरेण्यर के अन्दर बंगाली हिन्दू कैम्प है। लेकिन वहां उनको डंडे के जोर से बाहर निकाल

दिया गया है। कहा गया कि अपने र्भाव में जाओ। लेकिन सुरक्षा नहीं प्रदान की जा रही है। वह कहते हैं कि सुरक्षा दीजिये, हम घर जाने के लिये तैयार है, लेकिन वे सुरक्षा प्रदान नहीं करते हैं। इसलिये वे कैम्प के बाहर डेरा डालकर बैठे हुए हैं।

Budget (Genaal)

(1983-84)

जहां जहां कैमा हैं, वहां हाइजीन की ब्यबस्था नाम माल को भी नहीं है। 18 हजार लोगों का कैम्प खैराबाड़ी में हैं। आपको जातकर ग्राण्चर्य होगा कि बहां लोगों के पीने के लिये पानी माल पांच हैण्ड पभ्य लगे हुए हैं जिनसे बराबर 18 हजार लोग पानी ले रहे हैं। वहां क्या स्थिति होगी यह सोचने का विषय जो सारी स्थिति हुई है। यह है, इक्षे कारण ग्रासाम एक ग्रीर विचित्र स्थिति में द्वा गया है। तिनसुखिया के ग्रन्दर पिछली फरधरी/मार्च से ग्रभी तक बैंक बन्द हैं ग्रीर बैंक शुरू हुए हैं तो केवल संग्कारी काम कर गहे हैं। तो वहां के ब्यापारी ब्यापार खलने के बाद भी माल नहीं मंगा पा रहे हैं। दयों कि वहां के बैंक हण्डी बनाकर नहीं दे रहे हैं। जब तक हुण्डी वहां से नहीं ग्रायेगी तो माल यहां से नहीं जायेगा ग्रीर माल नहीं जायेगा तो क्या होगा ? ग्रगर सरकार इस ग्रोर विशेष ध्यान नहीं तो शायद ग्राम জননা को जो पैसा खर्च कर सकती है उसके खाने पीने के लिये दाल, चावल, गेहूं, करोसिन कुछ भी मिलना असंभव हो जायेगा । एक विचित्र स्थात पड़ी हुई मैं फिर एक बार गृह मंत्री जी से यह जाना चाहता हूं कि जिन जिन जगह ग्रटैक हए हैं मास ग्रटैक हुए हैं उनको लीड करने वालों के नाम जो दिये गये है उसमें से कितने लोगों को पकड़ा गया है; कौन लोग हैं वे, ? ग्रखबार में

मैंने एक जगह पढ़ा कि 30 लोग पकडे गये हैं। पर यह घटना ग्वालपारा से तिनसुखिया तक है। संगलदोई से लोहार घाट है वहां कितने लोग पकड़े गये हैं।

अब मैं सरकार से इन सारी स्थितियों के बाद दो तीन बड़े स्पष्ट प्रक्रन पूछना चीहता हूं। मैं गृह मंत्री जी से जानना चाहता हं कि क्या आप विश्वासपूर्वक कह सकते हैं कि ग्राज हमारी सीमा पूर्ण स्रक्षित है।

ग्रीर कोई भी इनफिलट्रेटर नहीं क्रायेगा । इस प्रकार की पूर्ण *सुरक्षा* उन्होंने कर ली है ? अगर आयेगातो उसके बारे में ग्राप क्या करेंगे ? इतना ही नही ग्रखबारों में निकला कि कांग्रेस (आई) के पास काफी भावा में हैली-कोण्डर थे, उनसे परचे बांटे जाते थे। जिस समय मह अटैक हुए उस समय कहा गया कि परचे बंटे ग्रीर उनके माध्यम से ग्रहेंक हए। इसमें कितना सत्य है कि कांग्रेस पार्टी के रासै हैलीकोपटर थे, उनका कितना उपयोग हम्रा है भीर उससे कितनी आग भड़की।

तीसरा प्रकायक है-- जैसा कि पहले भी नहा गया-- कि व्यवस्था लाने में क्या आप आसाम के नागरिकों की जोड़ना उचित समझेंगे और ऐसी स्थिति उत्पन्न जिस में लोगों का वि-वास सम्पादन हो। श्राज खाईयां बन गई है ग्रीर एँसी स्थिति नहीं है कि समाज के लोग एक जगह इक्कट्ठे होकर, मिल-बैठ कर एक-दूसरे के सुख-दुख में भागीदार हों। समाज के सब वर्गों के उत्पर संकट ग्राया हुना है।

चौथी बात यह दोहराना चाहुंगा--दिनेश गोस्वामी ने कही--कि सारा मासकर हुआ है उसके लिये सरकार ने एक इंक्वायरी कमेटी बनाई

[श्रीग्रम्बिनी कुमार]

है, क्या उपकी जगह सुप्रीम कोर्ट के जज के अन्डर में जुडी शियल इन्क्वायरी कमेटी बनाएँगे? इसके पहले भी ध्रासाम में भाषायी रायट्स हो चुके हैं। उसके उत्पर मो जुडिशियल इन्क्वायरी कमेटी बनी थी। क्या सरकार ने उस कमेटी की रिपोर्ट प्रकाशित की ध्रीर क्या वह उसे अब प्रकाशित करने के लिये तैयार है।

बन्त में, मैं इतता ही जानना चाहता हं कि अगर आज वास्तव में सरकार ब्राप्तम की स्थिति में सुधार लाना चाहती है, एक हीलिंग टव लगाना चाहती है तो क्या यह विधान सभा के रहते हुए हो सकेगा जिसको देव कर प्रतिदिन घणा का वातावरण उत्पन्न होता है। उपसभापति महोदय, मैं ग्राप के द्वारा सरकार से ग्रपील करना चाहता हं, गृह मंत्री श्रीर प्रधान मंत्री से अपील करना चाहुंगा कि इस समय देश की पूर्वोत्तर सीमा पर संकट की स्थिति है, इस समय पार्टी पोलिटिक्स से ऊपर उठें, एक स्टेट्समेन की दृष्टि दिखाएं, एक प्रान्त में अगर आप की पार्टी की सरकार नहीं रहेगी तो कोई ऐसा अन्तर नहीं पड़ेगा, इसलिए उस सरकार को समाप्त कर के, नये ग्रधिकारी ले जा कर, जिन के अन्दर द्वेष नहीं है, विद ए क्लीन स्लेट--ऐसे ग्रधिकारियों को ले जा कर फिर से प्रशासन स्थापित करें, नार्मलसी की स्थित लाएं, फिर से चर्चा प्रारम्भ करें, जो विदेशियों की समस्या है, जो देशमित्तपूर्ण समस्या है, जो केन्द्रीय सरकार को साल्व करनी चाहिए, जिस के लिए — केन्द्रीय सरकार की अक्षमता के कारण—वहां के जवानों को धान्दोलन करना पड़ा है और जिसक लिए वहां के नौजवानों को धन्यवाद देना चाहिए सेशानिस्ट कहने के बजाय, उन

की मांग पर विचार करना चाहिए । जो नेशनल कमिटमेंट है, जितने बंगला देश से ग्राये हैं,

is that the only commitment?

उन का इतना ही कहना है कि उन में से कुछ लोगों को ग्रन्य प्रान्तों में भेजना चाहिए । यह ऐसी बड़ी समस्या नहीं है जिसको सोल्ब नहीं किया जा सकता।

Whether there is political will with the Government, has to be shown by the Government.

इतना ही कह कर मैं ग्रपनी बात समाप्त करता हूं।

SHRI MADAN BHATIA (Nominated); Mr. Vice-Chairman, Sir, I hold n₀ brief for the Government on this issue of. Assam which has rightly figured in this honourable House on a number of occasions. But I do hold . brief for the ideals of the nation, its democratic institutions, and the Constitution of India, from which all my rights and freedoms have flown. If today I have full freedom to stand in this honourable House and give expression to my thoughts and share them with the hon. Members, it is because of the Constitution of India. It is with that spirit that I have stood up today, Sir, to share my thoughts with the hon. Membsrs of this House. It is my firm conviction that what holds a country together is its ideals, its institutions, its constitutional framework and the will of the Central* authority to preserve and upheld them.

It' is, therefore, necessary to consider what the essential features of the present debate are. To my mind, Sir, there are two essential features; One, was the Government right i_n taking the decision to hold the elections? And secondly, what has been the role of the Opposition partiss during the conduct of the elections? Sir, this is not for the first time in history and not in India alone that such challenges have been throught us to the

constitutional institutions of democracies. Such challenges have figured in the history of the leading democracies of the world at different times. I shall take the United States, France and then India. The Constitution makers of the United States, France and Tndia were fully aware of the possibility of such challenges being thrown up against the authority of the land and the manner in which these challenges were to be met.

Take the United States, going back to the history of the 19th century when Abraham Lincoln was elected the President, He declared, "The Constitution of the United States does not permit slavery of man by man. A nation cannot survive half slave and half free." What were tha consequences? The people in the South stood up, and they said that this was an attack on their identity.' On the opening day, on the Assam issue, the hon. Member, Mr. Jaswant Singh, had said. "The people in Assam are fighting for their identity." This is exactly what the people in the South in the United States had said, "This is an attack on our identity, on our social institutions, on our economic interests." What was the reply which Abraham Lincoln gave? H_e was advised to enter into compromising negotiations with the peoplg of the South, and his reply was this. I just quote:

"Demands for surrender once recognized, are without limit as to nature, extent and repetition. They break the only bond of faith between public and public servant, and they distinctly set the minority over the majority."

His voice to the people of the South wag clear, succinct and forthright. And this is what he said to the people of the South;

"The Government will not assail vou unless you first assailed. You can have no conflict without being the aggressors. You can forbear the assault upon it. I cannot shrink from the defence of it."

And that is how the present nation, the United States of America was made out of the blood and the struggle of the people who stood up for the ideals of the nation and its democratic and constitutional institutions.

General Discussion

Now I come, to the 20th century. Article 4 of the Constitution of the United States of America provides that the Central, Federal, authority shall ensure the republican form of Government in every State. I will show how this article was invoked in the 20th century. I shall refer to some situations having confronted the leading democracy of world in 1950s. The Governor of Arkansas led the people of the South in an agitation against the admission of the non-white students into the white schools. It was the Governor who led this agitation. And what was tne response of the Federal authority led by President Eisenhower? He sent companies of the US Army to crush fhis agita-tation of the people in the State of Arkansas who were also assorting tha: this was an attack on their identity. And what happened a few years later? In the State of Mississippi a similar situation arose when one Negro student, whose name was Mer edi h, was denied admission university. There was into the a mob ■violence which acquired the proportions of President Kennedy said: "I an insurrection. give you a warning that I shall not tolerate any compromise with the Federal Constitution and its ideals. I shall fight it out." The people did not listen. He sent thousands of US troops into the S¹ate of Mississippi and crushed this violent agitation against the Constitusion country, its ideals and the Federal authority. And the U.S. Supreme Court declared in Deb's case that the United States Government had the power and duty to use "the entire strength of the nation to enforce in any part of the land the full and free exercise of aU national powers and the security of all rights entrusted by ihe care." And it was the Constitution to its exercise of the en'ire national strength by President

[Shri Madan Bhatia] Kennedy which brought about the obedience of the Constitution of the United Slates and its ideals.

What happened in France in 1968? In 1968. the students of Fnance set up barricades in all the cities and the (streets of Paris. They were supported by a national strike of the workers. What was the response of De Gaulle? He invoked article 4 and article 16 of the French Constitution which give the power and impose a duty upon the President of France to ensure civic order and compliance with the Constitution of the country. And he gave a warning to the people: "if this agitation is not withdrawn. I shall be left with no alternative except to invoke my powers to uphold t'ne Constitution of the country." And the insurrection collapsed and peace returned to France.

Now I come to India. What has happened in Assam? Article 355 of the Constitution imposes a solemn obligation on the Government of the day. It says:

"It shall be the duty of the Union to ensure that the government of every State is carried on in accordance with the provisions of this Constitution."

It is the solemn constitutional obligation of the Central authority in this country under article 355 of the Constitution to ensure that the government of every State is carried on in accordance with the provisions of the Constitution. And every number of the Government has sworn in the name of God an oath of allegiance and, faith to the constitution. There is collective responsibility Government and individual responsibility of every Minister to preserve and uphold the Constitution and its provisions. I would go to this extent .that if the Government had failed to enforce the elections and conduct the elections which were required by the Constitution of India, the Government would not have been worth being called a Government; it should have

packed up its pipes and gone home. It was a right decision by the Government of India and it was consistent with the codes of comiuct of the Central authorities of the various leading democracies that this decision was taken and was enforced. (Time-bell rings) Just two or fnree minutes. I would like to say a few words on the role of the Opposition. It is said by some hon. Members of the Opposition that the elections were boy-6 P.M. cotted by them, because it was impossible to hold the election in that particular atmosphere. On 12th January Mr. Vajpayee, the president of the BJP, declared that they had decided to boycot the elections because it was not possible to hold the elections without revision of the electoral rolls. This was the only solitary reason given by Mr. Atal Behari Vajpayee, and not because theie was any atmosphere of fear prevailing in Assam or because there were other circumstances why elections could not be held. It was their personal political decision sitting in Delhi that these elections they decided to boycot. And the reason which was given was nothing but a facetious plea, because on the basis of these very electoral rolls elections had been conducted in 1978. And I submit and I charge them, the real reason was that it was a political move to whip up the frenzied passions and the agitations in Assam, in order to create disaffection against the Central Government, in order to achieve narrof political ends in total disregard of the national interests. This is confirmed by their subsequent conduct. I would only quote the "Assam Tribune." It carried a news item On February 1, that BJP and other parties had intensified their compaign to win public support to their decision to boycot the election through public meetings. It is not the people of Assam who had boycotted the election. It is the leaders of the BJP and other parties who descended in Assam in order to create an atmosphere of boycot of the election. And then, after that, the report comes on February 3: Mr. Jaswant Singh addressed meetings at Gauhati, Dibrugarh, Tinsukia,

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Shibsaga_r and Jorhat exhorting people to boycot the election. It was a calculated, concerted, effort to exhort the people to boycot the elections in order to serve their political ends and in total disregard of the national interests. And then on February 5 as the days by their language become more strident and more violent because they started feeling, I suppose, a little frustrated in their efforts to have t'ne election, boycotted. And what happened on February 5? Lokeshwar Gohain, the president of Assam BJP, gave a warning that if the elections were not stopped, this would lead to far.\t:a'Hng consequences. And then on February 8 Mr. Vajpayee—and I charge Mr. Vajpayee with a very serious statemen¹—made a statement which has appeared in the "Assam Tribune". statement contains an encouragement to those who were indulging violence and destiuction of the Government and people's property. He says and I quote:—

"If some people have set fire to bridges. Shrimati Gandhi has set fire to the w'hole of Assam." This was to tap on the back of those who have destroyed the bridges with a pre-plan that the police forces should not reach the intended victims of violence."

I respectfully submit that this was an open encouragement to the people fhat they should and if they indulge in violence, then they will have the protective hand of the BJP. Then, afer that, Mr. Jaswant Singh called upon the people to make a total boycot of elections a success and persuade others to do so. Mr. Jaswant has stood up here on the first day and he said, wi.'h great respect to the honourable Member, that the Brahmaputra is on fire, I respectfully submit that subsequent statements which have been made by leaders of the BJP would show that all the waters of the Brahmaputra will not be able to wash the stains of Wood.

SHRI DINESH GOSWAMI: from the protective hand.

SHRI MADAN BHATIA:from their guilty hands.

On the 1lth February, Mr. Ram Jethmalani an open statement inciting people to communal violence. This is his statement. This is very serious. I quote:

"The influx of foreigners was part of a conspiracy hatched in 1910 to get the State included in Pakistan".

It was a clear incitement to the people of Assam to indulge in communal violence. These gentlemen', said that the elections could not be held. It is they who said that there could not be any free and fair election. It is they who are responsible for creation of aU this violent atmosphere which resulted in so many deaths.

I would request the hon. Home Minister to go into this matter and place before this honourable House a detailed statement un tha activities of these opposition parties hi Assam during those days before the election.

It i3 not possible for the BJP to take the people for a rde... (Interruptionsy. This v/as ail in open. But what had been happening in secrecy was revealed by the Statesman in its issue of the 24th February. The paper reported that there were agents provocateurs working in different areas inciting people to violence. I had drawn the attention of the Home Minister to this that RSS hay infilterated into AU Assam Students Union and the other Parishad It is the RSS whicii is at the back of the whole thing, i may submit that they tried to take their own colleagues for a ride by saying that RSS is a cultural organisation. Even their own colleagues refused to believe them. It is the political militant arm of the BJP. It is for them to explain to what extent they knew the activities of the RSS in Assam. I respectfully submit, the hon. Home Minister

[Shri Madan Bhatia]

ma_v throw some light on all these activities of the RSS and the connection between the RSS and the BJP and to what excent the activities of the RSS were known to the leaders of the BJP during those days before the election.

SHRI JASWANT SINGH (Rajasthan): On a point of order. The hon. nominated Member...

SHRI BUDDHA PRIYA MAURYA (Andhra Pradesh): To call him a nominated Member is not in good taste.

SHRI JASWANT SINGH:... -speaking as a proxy Member for the Treasury Benches, has spoken about United States, Fnance and BJP. The dis-" cussion this afternoon is about Assam. However, he has been good enough to men-ion me personally, by name, and my taste is being questioned some sour-looking by Member.

I would request the Home Minister, who is here, that a specific enquiry be conducted into my conduct for the last h/ee years, during the tripartite talks and during the last six weeks that I have had the pleasure of being in Assam. I travelled in Assam without po'ice escort and, as a matler of principle, unarmed and I have travelled certainly to the places mentioned, not just there, but to a few other places also and, therefore, I would request the honourable Home Minister to specifica¹ly make an inquiry against me and my conduct in Assam and also the utterances that T made there because, Sir, unless this is done, all these accusations in this House, in the other House, against me and the leader of my party and against my party itself will not be cleared. Thank you, Sir.

SHRI BIJOY KRISHNA HANDIQUE (Assam): Sir, I have been listening with interest to the statement made by the honourable Home Minister and also to the deliberations of Hon'ble members on the statement.

Sir, the Home Minister's statement is a comprhensive one on the Assam

si,uation and a correct assessment of the conditions leading to such a situation. I am also glad to head Mr. Dinesh Goswami condemning the murder of a young boy who is related to the Assam Chief Minister. But, Sir, here is a condemnation by Mr. Goswami only. That he always does. But that is not the condemnation from those organisations which are spearheading the agitation .he.e. Sir, it is a very interesting situation. Acts of violence wili be committed outside Parliament and Mr. Goswami will go on condemning them in the House but Mr. Goswami is not associated with the agitation. How he can condemn the violence on their behalf?

SHRI DINESH GOSWAMI: I can condemn them on my own behalf and I am condemning them.

SHRI BIJOY KRISHNA HANDI-QUE; That I have seen. He always condemns such things, such acts of violences, wherever they are committed.

Sir, in the recent holocaust, emerging from the violent resistance to elections. which took a toll of hundreds of unfortunate men, women and children, truth i_s equally the worst casually. An impression is being sought to be created that the election is responsible for these tragic happenings. Sir, it is not that those who want to create this impression are not aware of the fact. They know it fully well that it is the resistance, violent resistance, to the election that is responsible for this terrible situation.

Sir, without going into the compulsions of this unavoidable course, I am prepared to accept this position that had the agitation leaders just appealed to the people Io boycott the elections, that would have been a real test of the public response and opinion. I cannot think of any other convincing way to demonstra'e the support of the people which they alway_s claim they have. Sir, judged by any democratic

norms, the whole country would have bowed down to such a sense of solidarity had the agitation leaders organised a massive boyco;t by mobilising the popular opinion in a non-violent and peaceful way. Unfortunately, Sir, on the contrary, the leaders talked of a blood bath if the elections were held and tha^ dictated the course of events. "Me or the deluge", or more precisely "Me or the blood bath."—that is their democratic way! Sir, these are not stray incidents of violence, buc they are significant incidents. I want to cite three incidents. incidents are significant in the These context of the widespread violence that rocked the entire State a few days later. I cite these incidents no", for the sake of citing, Sir, but because they are the premonition of the things come. Sir, the first indication of things to come was the brutal murder in broad daylight of the proposer of a candidate for Teok constituency, next to my home town Jorhat. The second incident, ac the same time the 15 year old son of a candidate for Palasbani constituency near Gauhati was kidnapped and the threat was held out to the candidate 'hat his son be murdered if he filed would nominations. The candidate conceded and the bov was found tied down to a tree in a jungle after 5 days. Then came the news of two young workers hardly 21 years, belonging to a Left political party missing in Sibragan District. Within a couple of days their bodies were discovered in a jungle. Sir, these incidents sent a shockwave throughout the Sta'e in the initial days of the election and there was panic. Immediately there was the manhunt for the candidates and their supporter, who had to take shelter in police guarded resorts. Sir, what intrigues me is that the hon. Members who are so eloquent on the Assam holocaust so conveniently keep mum on these incidents which are no* just incidents but trendsetters-indications that gave shape and direction to what happened in within the next few days. Assam A few leaders of political parties visited Assam while the State was reeling under violence. Am I to believe

they did not know about aU these incidents and panic flowing out of .hem? Was there any forthright condemnation of violence on their part? No. At least I have not heard of any. On top of .hat, Sir, they exhorted the agitationists to resist elecion at any cost. I want to name a poutical leader in this connec ion. At first I thought I won't name that honourable Member, who i_s a Member of the other House. But on second thought I felt that since he is the President of a national party. I can name him. He is the hon. Member Shri Atal Behari Vajpayee. He addressed a meeting at Jorhat. He said that the election must be resisted at any cost. After the meeting he went to a place in a fleet of ca-s, to Titabon 12 miles from my town, just to see a few dead bodies, of two or three persons, who were killed in police firing while attacking the police station and burning down 'he vehicles. He accused the police officer, asking: how did you kill these people? The poor police force officer said: Sir, you have listened to one version, I won't say anything, you have come all the way from Delhi, you just drive down just another five miles and see the scene of occurrence yourself. He refused to do so. He said: I am not interested.

SOME HON. MEMBERS: Shame, shame.

SHRI BIJOY KRISHNA HANDI-QUE: Sir, this is how the political leaders from outsida exhorted the people to resist the elee'ion at any cost. And, yes, a section of the people did respond to their call by intensifying their sabotaging activities. Sir, 'his is nothing but instigation. And, what kind of violence? Of course, it has been pointed out in the statement made by the Homt Minister also. Bridges were either burnt down or blown up. Police stations were attacked by mobs armed with bows and arrows and other lethal weapons. Armed groups of people made mince-meat of the road communications in almost constituencies. And you call it nonviolent, peaceful resistance? You cit» a few instances of police excess anu

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keep your eyes and mouth shut on mob fury, organised, methodical mob fury. Well, if there is police excess, I am prepared to condemn it. I am not holding brief for them. But that does not mean that you want the administration to connive at the organised violence. In such a situation, no one can claim that poll pergentage was low due to popular will against the election. Rather, I would say that the voters were terrorised, they were prevented from casting their votes. And if I say so, can anybody contradict me with proof and evidence? You cannot blow hot and cold in the same breath. On the one hand, you do not allow the voters to exercise their franchise and on the other you take the view that the voter_s did not participate int the election because they were opposed to the election. So, this is blowing hot and cold in the same breath.

Sir, much has been said about violence. The hon. Home Minister has already given a statement on the ▼iolence committed in Assam. But it is amusing to hear from some hon. Members as if the election was the sole cause of violence, as if there was no violence in the last three years in the course of the agitation. And on that, the statement of the hon. Home Minister is very exhaustive and I do not want to go into the details of the acts of violence.

Sir, everybody knows that communal tension was building up to the point of explosion due to terroriza-tion, and a climate of hatred was being created against some sections of people on the false plea of their being foreigners. Even local indigenous Assamese people who in their wisdom chose to hold a different view on the issue of foreign nationals were subjected to social boycott, Pressurisation and assault. Intimidation was the order of the day. And, now, some hon. Members suddenly discovered that violence erupted only (because of the election. Sir, it i_s a vital quest-ion whether you want the

Parliamentary form of Government to live or die. For once if it is established that the democratic process can be halted by taking the law into their own* hands on the part of a section of people, Sir, this is the beginning of the end of the system. Election will be stalled anywhere at the sweet will of some people, i hope, Sir, those who sermonize us in season and out of season in high-flown rhetoric on democratic values will pause for gelf-introspection and try to appreciate the implications and the ultimate consequence_s of their action.

Then, Sir, some data has been given- by the hon. Member on the election results. I know. Sir, that this is not a normal situation in which the elections were held. But my friend, Mr. Goswami, has chosen only a few worst. Now, let me quote a few best. Sir, I will only give the data of the poll percentage of those constituencies which are above 50 per cent and not below 50 per cent. And in that case, I leave out Cachar because Cachar as you know and everybody knows is free from agitation and there is no poll boycott. So, let us start from Haflong. This is North Cachar hill district of Assam inhabited by tribal people, the original people of Assam, and nobody can question it. The votes secured by the candidates were: Haflong-50.12 per cent; In Karbi Amlong, another hill district in Diphu-5.74 per cent; in Mankachar in Goalpara district—79.43 per cent. Sir, these are the pergentage votes secured by the candidates. Then Dhubri 64.59 per cent. If you have any doubt, I can give the more detailed' figures also. The number of total voters is 71.079 and the number of votes polled is 45,915. In Assam if we go through the records this is not very far from the usual pattern of votin, g. So, I won't exhaust the time of the House. These are the papers with me. If anybody wants to see them, they can satisfy themselves

Then, again, Sir, it has been pointed out that the people of the Brahmaputra valley, the local indigenous Assamese did not participate in

the elections, I have already said that it is not so. I come to the hill districts in the Brahmaputra valley. Sir, in of the Brahmaputra, where the north tribal population form a sizeable part of the electorate, namely, Goalpara Darang, the poll, despite the violence satis. factory. I name two is Kokrajhar East constituencies and Kokrajhar West, reserved for the Scheduled Tribes in Goalpara district. In Kokrajhar East 40,080/votea out of 62,493 votes were polled. And in (Kokrajhar West 45,136 votes out of 63,936 were polled, and the winning candidate secured 23,664 votes. Then 1 cite another constituency Udalgiuri, i.e., in Darang_t another reserved constituency^ reserved for the Scheduled Tribes, where 33,573 votes out of a total of 65,627 votes were polled. Sir, this ia more or less the same figure as in the Past elections. So, it shows clearly that the Tribal people, i.e., the original people of Assam were not against the elections. When you that the Assamese people boycotted the elections, you must not create that rift as # they are not the Assamese. They are the original people of Assam.

Sir, in the case of tea gardens also I want to refer to a delicate point because trouble is brewing in the tea gardens of Assam at the moment. I won't give the statistics of the because nobody has challenged them. The this tea garden population of community will be around 40 lakh», the biggest community in upper Assam, who 'had migrated 'from Orissa, Madhya Pradesh and Andhra Pradesh about a century and a half ago, when the British started tea plantation in Assam. And, Sir, so far this community was a piece of harmony in Assam but that harmony is under great strain at the moment and it has already shown signs of these tea garden cracking. Sir, workers were neither for agitation, nor against it. They were never involved in the agitation during the last three years. However they, in their wisdom were willing to participate in the recent elections and there were not less than 26 candidates belonging to the labour

community. But as a result of Pressurisation, intimidation, harassment and aU sort of prevention offered by those who opposed the elections, there was trouble and clashes leading to dealth and the agelong cordial relationship is under strain. Even the local A«sames_e working in offices of the tea gardens and offices are in trouble now. And what is more, tension prevailg in many gardens even now. I have raised this point to the House convey to the gripping sense of futility of such a course of action resorted to by those who opposed the elections. Sir, what I would like this august House to appreciate is the composite character of Assamese society and culture. If you fail to take note of this aspect while handling the iasue, that concern the ethnic interests and status of various sections of the varied Assam, the harmony and peoplg of equipoise of the very fabric of Assamese society is gone and disintegration will set in. No doubt, in the thick of this complex population pattern, socio-cultural identity of Assames_e people must be protected and preserved. There is no differenc over it; there are no two opinions about that, and I have always said that being in the national is not enough. What Assam stream wants in the mainstream is a place in the Sun with honour and justice. And this the Parliament must bear in mind, Government must bear in mind and the nation must bear in mind. But to achieve that, it i_s the Assamese people who have to create the kind 01 understanding, the climate of understanding and cooperation provide the assurance of safeguards and a sense of security to all other sections of the people.

Sir, at the moment, \ am afraid, we the indigenous people of Assam, are being alienated from every section of the people of Assam. Let the Government of India be alive to the real problem of economic backwardness of the peoplg and accelerate the development; let it not be just a catchword. Sincere efforts must be made to identify their grievances, pin-point the

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problems and give the state its due share in the national prosperity in proportion to the contribution of the resources to the national economy.

Sir, before I conclude I want to say thig much Assam issue has been debate for not less than a dozen times on the floor of the Hous© and it was our apprehengion, and many of us voiced it, that an explosive situation was building up There were already manifestations of such a situation in many incidents in the course of 3 years, which has been adequately pointed out by the Home Minister also. A climate of hatred, bitterness has been created threatening the bond that has kept the varioug segments of society together. I am not speaking out of anger but out of anguish, a deep gnawing an-guish. the anguish of every Assame_{Se} today, whether one speaks out or does not speak out. We have to live in the society. I love my society; I love my State; I love my culture and for that nobody needs to certify my bona fides. Sir, it hag been a practice to say, nay a platitude to say that Assam is It has been a very burning. catchword now. But has anybody, who sermonises us, cared to see that the concept of of Assam society is oneness, the bond disintegrating. Sir, I appeal to the hon. Home Minister that a sympathetic and realistic understanding of the situation will alone help restore the sense of being together. I hope the Government will take adequate measures in creating a sense of security among those who have lost everything in their life and wh_0 are now living in campa. The future is dark for them. They do not know what will proper atmosphere happen tomorrow. A a proper climate should be created, shoula! be created and proper security should be provided to them so that they will be able to go back. 1 have myself visited a number o'f those camps and a number of these affected places, where I am happy to note people have started going back to their villages. But this is a very slow process yet. I hope the Home Minister will apply his mind to this problem, how th»

rehabitation work can be accelerated, becaure the agricultural season, the cropseason has already come. They should be in a position to go back to their fields, becau_{Se} they live on this and they toil on thig and they (should be helped to restart their lives. Thank you Sir.

श्री योगेन्द्र शर्मा (बिहार): मान्यवर, हम उन तमाम लोगों के प्रति संवेदना प्रकट करते हैं जिन्होंने अपने परिवार का कोई भी सदस्य खो दिया है पिछले कुछ महीनों में । गृह मंत्री जी ने ग्रपनी रिपोर्ट में हम लोगों को बतलाया कि क्या वहां पर रिलीफ ग्रौर रिहैबि-लिटेशन का काम वह कर रहे लेकिन ग्राज के ही ग्रखबार ग्राई कि वहां निर्वाचित मुख्य मंत्री यद्यपि हम उनका समर्थन नहीं करते हैं क्योंकि यह एक ग्रलग प्रसंग है, के भतीजे को छुरे से मार दिया गया है। यह आतंकवादी कार्यवाही आज भी जारी है ग्रौर जब तक उस तरह की वहां हालत है, तब तक रिलीफ का काम, रिहैबिलिटेशन का भी काम सही तरीके से नहीं हो सकता है इसलिए मान्यवर, ग्रसम में पहली भ्रावश्यकता इस बात की है शान्ति ग्रीर सदभावना की स्थापना की जाए । शान्ति ग्रौर सद्भावना उन तमाम समुदायों के बीच चाहे वह असमिया भाषी समुदाय के हों या बंगाली भाषी समुदाय के हों, चाहे वह साम्प्रदायिक ग्रल्पसंख्यक हों, चाहे ब्रादिवासी हों, जब तक इनके सद्भावना की स्थापना नहीं होती है तब तक हम सही माने में िलीफ और रिहैबिलिटेशन का काम नहीं कर सकते हैं। तीन लाख ग्रादमी कैंपों में पड़े हए हैं । कितनी ग्रसाधारण स्थिति है । हम गृह मंत्री जी की इस बात से सहमत हैं कि हमें तमाम लोगों से मिलकर श्रपील करनी चाहिए । हम उससे भी

म्रागे जाना चाहते हैं कि क्या यह सम्भव नहीं है कि इस संसद का एक सर्वदलीय प्रतिनिधिमंडल तमाम लोगों के पास जाए धौर पूरे देश की हमदर्दी उनके प्रति दिखलाये भ्रौर उनके बीच सद्भावना कायम करने की कोशिश करें। हम समझते हैं कि ग्राज सबसे बड़ी जरूरत इस बात की है।

Bmdget < .G*neral)

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मान्यवर, गहुत बाद-विवाद हो रहे हैं भौर बहुत दिनों तक होते भी रहेंगे कि बोटर लिस्ट के सवाल पर यह सारा ५ूफान उठा । प्रक्न उठा कि वोटर लिस्ट से कुछ लोगों का नाम हटा दिया अक्षाए या नहीं। पर हमने देखा क्या ? साढ़े तीन हजार ग्रादमी मार डाले गये। बोटर लिस्ट के नाम हटाने का काम इस **दुनिया से इटाकर किया गया है भौ**र उसके बाद भी लोग कहते हैं कि व भान्तिपूर्ण चुनाव का बहिष्कार कर रहे हैं। मह शान्तिपूर्णं चुनाव का बहिष्कार नहीं, बोटर लिस्ट से जिनको वे निकालना भाहते थे उनको दुनिया से निकालने की कोशिक उन्होंने की । जो बच गये वे संभाग्यशाली हैं, जो चले गये वह वही लोग वे जिनके नाम बोटर लिस्ट से निकाले बा रहे थे। हमारे पास समय नहीं है, महीं तो हम बतलाते कि जिएक्षीय जो बार्ता हुई, दो ढाई साल तक यह वार्ता चलती रही । कुछ उन बैठकों में हम को भी मामिल होने का मौका मिला । हुम को तो लगता था कि भ्रव बात तय हो जायेगी, ग्रब बात तय हो जायेगी क्षेकिन बात तय नहीं हुई । नहीं तय हुई इसका कारण यह है कि वहां पर मांबो-सनकारियों के जो प्रांतनिधि ये वे नहीं चाहते ये कि तय ही । वे चाहते ये कि जितने भी बंगाली ग्राए हैं उन तमाम सोगों को धसम से निकाल दिया जाए। ्**क्या यह** संगव था धौर क्या यह उचित ः **वा** ? मान्यवर, देश के कानूनः के मुताबिक भ्रौर देश के कानून के मुताबिक ही नहीं बल्कि हमने जो ग्रन्तर्राष्ट्रीय समझौता किया है, अन्तर्राष्ट्रीय प्रतिबद्धता की है उसके मुताबिक उन तमाम बंगालियों को हम शरण देने के लिये बाध्य हैं, हम कृतसंकल्प हैं । जो बेचारे साम्प्र-दायिक ग्राग से बचने के लिये भाग कर मसम भाए, पश्चिमी बंगाल भाए, विपुरा म्राए या कहीं भी म्राए हम कहते हैं कि वे देश के सबसे प्रभागे लोग हैं। उन्होंने हमारे देश की ग्राजादी के लिये सबसे बड़ी कुर्वानी की है। बंगाल का बटवारा हो गया, पंजाब का बटवारा ही गया । हमारे देश के ये आगे बढ़े हुए प्रांत हैं । बंगाल का बटवारा हुग्रा श्रीर बटवारे के फलस्वरुप करोड़ों हिन्दुग्रों को पूर्वी पाकिस्तान में जाना पड़ा । जब भी वहां पर साम्प्रदायिक ग्राग फैली तो उनको जान बचाने के लिये भाग कर **भाना** पड़ा । हम 1964--65 की बात जानते हैं कि वहां पर क्या हालत हुई। 1965 में जब कि ईस्ट पाकिस्तान में पाकिस्तान की फौजी हुकुमत ने नरसंहार शुरु किया उस वक्त बहुत से लोग भाग कर प्राए । उसके बाद बंगला देश हुन्ना, मुजीबरहमान ग्राये । उनके साथ हमने समझंता किया । हम तो कृतसंकल्प हैं कि ऐसे लोगों को जिनको हमने गरण देने की प्रतिज्ञा की है उनको हम शरण दें। उनकी कीमत पर हमने श्राजादी हासिल की है। जब हमने उनकी कीमत पर ग्राजादी हासिल की है तो क्या हम उनको शरण भी नहीं दे सकते हैं?

[भी उपसनापति पीठासीन हुवे]

वोटरलिस्ट से विदेशियां के नामी को हटाने के नाम पर उनको ही दुनिया से इटा देंगे, दुनिया से भिटा देंगे यह बर्बर म्रोर भ्रमानुषिक कांड है। यहाँ प**र**्हम · इसकी निदा करते हैं भौर इसकी निस्दा द्वर व्यक्ति करेगा जो देशभक्त है फ्रॉर

श्री योगन्द्र शर्मा

जो मानवता प्रेमी है। वह इसकी निंदा के विना नहीं रह सकता।

सवाल उठाया गया कि संविधान को संशोधन करके एक साल की अबधि बढाई जाती है तो मामना खत्म हो जाता। मामला खत्य नहीं होता। इसलिये नहीं खत्म होता कि जो लोग ग्रांदोलन-कारियों का नेतत्व कर रहे थे, ग्रभी हनारे गोस्वामी जी नहीं हैं, हम असम-वासियों की बात नहीं करते हैं, लश्कर साहब भी ग्रसम्बासी हैं, हम ग्रसम की जनता की बात नहीं करते हैं, उनमें ऐसे जरूर थे जो देश के दुश्मनों के हाथों में खेत रहे थे और ब्रह्मपुत्र प्रोजेक्ट जो सी० ग्राई० ए० का प्रोजेक्ट है उस प्रोजे-अट को चरितार्थ करने की शोशिश कर उहे थे। मान्यवर, हम जब बात कर रहे थे तो अक्षम गणसम्राम परिषद् के जो प्रतिनिधि थे उनका एक नेता है निवारण बोडा। श्रखबारों में यह बयान निकला कि श्री निवारण बोडा ने कहा कि गग-संग्राम परिषद् में सी० अ।ई० ए० के एजेन्ट हैं और गण-संग्राम परिषद की स्रोर से भी बयान है कि श्री निवारण बोडा सी० श्राई०ए) के ऐजन्ट हैं। मान्यवर, इमके बाद बताइये कि संदेह की कोई गुंजाइश रह जाती है कि गण-संग्राम परिषद् में सभो भने ग्रादमीया ईमान-थे? श्रादमी नहीं इससे दार जाहिर कि सी० साफ है म्राई० ए० के एजेन्ट जरूर थे। इसके बाद इन बातों में कोई शक या संदेह नहीं रह जाता है।

जब हम लोग आपाम क बारे में बात कर रहे थे तो गण-संग्राम परिषद् के एक नेता जो पहले बहुत बड़े पुलिस के श्रफपर थे, हम लोग उनसे कह रहे थे कि मार्च के पहले चुनाव हो जाने चाहिये और अगर मार्चे में चुनाव नहीं होगातो फिर क्या होगा । समबन्ध में हमने इनको अपने दूसरे

लोगों के साथ, दूसरे मिलों के साथ यह बात करते हुये सुना कि अरे, तुम लोग चुनावों के लिये क्यों परेशान होते हो, क्यां चनाग्रां के लिये कोशिश कर रहे हो, अभी चनाव मत होने दो, कांस्टिट्य-शन में संशोधन मत होने दो, अपने आप ग्रांशाम स्वतन्त्र हो जायेगा। यह बात गण-संग्राम परिषद् के एक मेम्बर जो हमारी विश्वीय वार्ता में शामिल थे, हम से बात कर रहे थे, कह रहे थे। इपके बाद यह कहने की जरूरत नहीं है कि ये लोग हमारे देश के दश्मनों के हाथ में खेल रहे थे। इसका यह अर्थ भी कदापि नहीं है कि श्रासात्र के तसाम लोग उनके हाथ में खेल रहे थे। लेकिन ऐसी हालत में वहां जो हवा फैली, बहां पर जो वातावरण बनाया गया वह हमारे देश के हित में नहीं है। हमें श्रफसोस के साथ कहना पड़ता है कि हमारे अखिल भारतीय पार्टियों के नेताओं ने वहां जा करके उत्ता जो समर्थन किया उससे उनके ग्रीर भी मंसूबे बढ़े, उनका उत्पाह बढा। उनका काम होना चाहिये था ग्राग में पानी डालने का । लेकिन मझे अफ़सोस के साथ कहना पड़ता है कि उन्होंने जो कुछ किया और जो कुछ कहा उससे श्राग में पेट्रोल पड़ा। हम भी सूत कर परेशान हैं और हम समझते हैं कि श्री ग्राडवाणी जी भी परेशान हुए होंगे यदि इनके नेता यह कहें कि पूलों को उबाइना या पुली को जलाना सही है क्योंकि श्रीमती इन्दिरा गांधी पूरे देश को जला रही हैं तो पुलों को उखाइने या पुलों को जलाने कायह समर्थन नहीं है तो ग्रीर क्या है ? ऐसी बात कह करके, जो निरधार है, आग में पेट्रोल डालना नहीं कहें तो ग्रीर वशा कह सकते हैं?

मान्यवर, कुछ घाखिल भारतीय नेताओं के अलावा इस स्थिति के लिये हम सेठी जी की सरकार को भी दोषी मानते हैं। दोषी इस मायने में कि यह बहत ढलमल-पन से चल रही थी। यह बहुत ही

संलफ-कम्भलेसेन्ट थी। वे जानते थे कि बहां पर यह हालत पैदा होने जा रही है, लेकिन फिर भी उन्होंने उसके लिये काफी इन्तजाम नहीं किया। बोटरों की सुरक्षा के लिये आवश्यक कदम नहीं उठाया जब कि बोटरों के सामने यह सवाल पेश या कि यदि वे बोट देने के लिये जायेंगे तो उन्हें मीत का मुकाबला करना पडेगा। ऐसो हालत में ग्रापने उन बोटरों को सुरक्षा प्रदान नहीं की । यह ग्रापकी असफलता है और इस असफलता का कारण यह है कि आप खाणफहमी के शिकार थे। अभी कुछ दिन पहले इस सदन में हमारे श्री कल्याण राय ने एक सवात पंछा था। क्या यह सच है कि एक फाइन तैयार की गयी थी कि ग्रथम में वाइटल इन्स्टालेशंस की हिफाजन कैसे की जाये ग्रौर विदेशों से धन ग्रांदो-लन कारियों को था रहा है वह किस स्रोत से बा रहा है, इसकी भी एक फाइल तैयार की गयी थी। जब यह सवाल किया गया तो इन्होंने कब्ल किया कि फाइल थी और फाइल गायव हो नई है। जब फाइल गायब हो जाती है तो पुलों की हिफाजत कैसे करेंगे ? वहां पर 350 बुल बरबाद हो गये। यह माम्ली चीज है? यह शांतिमय चनाव का बहिष्कार है कि 350 पुल एक छोटे से ग्रसम राज्य में बरवाद हो जाये, तोड दिये जायें, जला दिये जायें? मालम होता है कि वहां पर जंग हो रही थी।

> श्री प्रकाश चन्द्र सेठी: 1580

श्री योगेन्द्र शर्मा : 1580 पुल तोड़ दिये गये, वरबाद हो गये ग्रीर बना नहीं सके। इसलिये नहीं बचा सके कि अपके पास जो फाइल थी वह फाइल गायब हो गयी थी।

SHRI KALYAN ROY: No steps were taken to find out how the file was gone.

श्री योगेन्त्र शर्मा: जब फाइल गायब हो जाती है तब बना करें। तो मैं ग्रापको इसके लिये बहुत जिम्मेदार समझता है। यदि आप डीलेपन और खुशकहमी के शिकार न होते, यदि आप बोटरों को सुरक्षा प्रदान करते तो यह हालत न होती।

मान्यवर, एक माननीय सदस्य ने कहा कि जो सरकार बनी है.उस सरकार को आपको निकाल देना चाहिये। तो फिर हालत वही हो गयी। हम समझते हैं कि समस्या यह नहीं है हमारे सामने। यह सही है कि सरकार संबंधानिक श्रीपचा-रिकता की पूर्ति करती है लेकिन साथ ही साथ यह भी सही है कि निष्पक्ष ग्रीर शांतिपूर्ण चुनाव की ग्रावश्यकतः की पूर्ति नहीं हुई है और उसके भाधार पर यह सरकार नहीं बनी है, इससे नहीं किया जा सकता है। लेकिन आज हम इस सवाल को नहीं उठाना चाहते हैं क्योंकि भाज यह भसम की समस्या को हल करने के लिए प्राथमिकता प्रश्न नहीं है। प्राथमिकवा का प्रश्नयह है कि कैसे वहां पर बि-भिन्न समदायों के बीच, त्रिभिन्न सम्प्रदायों के बीच, विभिन्न भाषा एवं साम्प्रदायिक अल्पसंख्यकों के बीच और असमियों के बीच सद्भावना और एकता स्थापित करें। हम इस बात को मानते हैं कि ज्यों ही स्थिति सामान्य हो, स्थिति सामान्य नहीं है, लेकिन ज्यों ही स्थिति सामान्य हो त्यों ही न केवल उन लोगों के प्रतिनिधियों, जिन प्रतिनिधियों से द्वाप बात कर रहे थे, यह भी एक अजीव बात है इस सरकार की, एक नया सिलसिला चना है कि जो भी लड़ता है यह उससे बात करते हैं और जो बेचारा नहीं लड़ता है उससे बात नहीं करते । इसका मतलब है कि सरकार चाहती है हिबह भी लार्डे। द्वाप ग्रसम के बारे में बात कर रहेथे। श्रास के प्रतिनिधियों

से बात कर रहे थे। गग संग्राम परि-बद के प्रतिनिधियों से बात कर रहे थे लेकिन अल्पसंख्यकों के प्रतिविधियों से क्यों नहीं बात कर रहे थे, साम्प्रदायिक श्रहपसंख्यको के प्रतिनिधियों से क्यों नहीं बात कर रहे थे, भाषाई श्रुल्पसंख्यकों के प्रतिनिधियां से क्यों नहीं बात कर रहे थे ? वहां पर यह जो सनस्या है इसके िये इन तमान समुदायों के बीच एकता ग्रीर सदभावना चाहिये । इसलिए अपागे जो भी बात हो उस बात में इन तनाम समदायों के प्रतिनिधियों बनाये और इनके साथ बात करें और उनके जो चोट खाये हुए दिल हैं, घाट भरे हुए दिल हैं उनको भरने की कोणिन करें। 71 की बोटर लिस्ट...

श्री उपसमापति : छोडिये इसको ।

श्री योगेन्द्र शर्माः मैं छोड रहा हं लेकिन एक बात ग्रापको बतला दं मान्यवर, हमारी जनता पार्टी के कुछ लोग बैठे हैं। डा॰ सिद्ध साहब बैठे हैं, शाहाब्दीन बैठे हैं, गोस्वामी जी बैठे हैं इन्हीं के नेता लोक सभा में श्री रिवन्द्र वर्मा जी हैं। उन्होंने ग्रान्दोलनकारियों से मिल कर के एक फार्मुला तैयार किया और हम विरोधी दलों के तमाम लोगों ने कहा कि हम इस फार्मुले को स्वीकार करते हैं और सरकार के प्रतिनिधियों ने भी कहा कि वे हम इस को स्वीकार करते हैं लेकिन ग्रान्दोलनकारियों ने बाद में कहा कि हम नहीं स्वीकार करते हैं। इस वे क्या न तीजा निकलता है। ग्राज रविन्द्र वर्मा जी उल्टी बात करने लगे । वह फार्मुला जिसको उन्होंने आन्दोलनकारियों से मिल कर के तैयार किया था जिसको तमाम विरोधी दल स्वीकार करते थे जिसको सरकार स्वीकार करते। थी और उसको बाद में आन्दोलनकारियों ने कहा कि वे हम नहीं मानते हैं तो नहीं हुआ। हो जाता तो हो जाता । तो इससे स्पष्ट है कि

भान्दोलनकारियों में ऐसे लोग जिनकों भाप एक्सट्रिमिस्ट कहते हैं हम उनकों देश का दुश्मन कहते हैं। देश के ये पृथकता-वादी विध्वसकारी तत्व नहीं चाहते थे। वे वोटर लिस्ट से ही उन्हें नहीं निकालना चाहते थे बिल्क वे तो दुनिया से उन लोगों को निकालना चाहते थे भीर भ्रफसोस की बात है कि एक हद तक वे इसमें कामयाव हुए, उनका हम बचा नहीं सके। इन्हीं शब्दों के साथ हम फिर एक बार भ्रपील करेंगे भ्राज सब से बड़ी आवश्यकता है सद्भावना भीर एकता वहां के विभिन्न समुदायों के बाच स्थापित करने के लिए हम सब मिल कर को। शश करें।

SHRI R. RAMAKRISHNAN (Tamil Nadu): Mr. Deputy Chairman, Sir, the bloodbath that has taken place in the Brahmaputra Valley and which is continuing to take place is singularly an unfortunate episode in the history of our country. And, on behalf of our party, the AIADM[^], I should say that we are second to none in condemning the violence which fe taking place in Assam or which has taken place already. We are also second to none in echoing the sentiments of. the hon. Home Minister who in his statement has said that the integrity of our country should be upheld under any circumstances and at any cost. But, at the same time, Sir, I would only like to say that, though the hon. Home Minister's statement is full of high rhetoric and also logic, at the same time, it is rather tragic that it merely repeats several platitudes that we already know and it has not realiy offered any meaningful or practical solution to the whole problem.

Sir, the Assam problem is one which has agitated the minds of one and all, from the highest in the land to the lowest walking on the streets of the country. But, even when I met several intellectuals, several

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politicians, several journalists, several lawyers and asked them as to what they would do if they were in position or they were in the Government, what concrete steps they would take to solve the problem, I am sorry to Bay, none of them would come up with any real solution. They could not offer any concrete steps. So I really do not blame the Government of India or the Home Minister in that they are still after so many rounds of talks and after so many years or negotiations are still going round and round the circle. But one thing has to be said. The outrages which have taken place, the arson, the looting, the rapes, particularly the photographs of the Nellie tragedy that we have seen in magazines like 'India Today', are rather tragic reminders that if we in our country cannot solve problems in a peaceful way, how are we going to be leaders of the comity of nations which we

aro now seeking to take on? 7 P. M. The solution to the Assam

problem should be found sooner than latter, but the method and tlie means should only evolve as we go on naturally.

Sir, I would only like to say a few things. Most of the points have been made again and again, and I would not like to repeat them. But at the same time, having visited Assam a few months back, I could sense, the feelings of the local people are running rather high. And this is no time when there should be any ego on the part of anyone. There should be no feeling that we have taken a certain stand and that therefore we cannot deviate from this stand. If the situation warrants, the Government should definitely claim down or resile from their earlier stand, if that is going to offer a concrete solution.

But, Sir, any solution which may come, which, I hope, God willing, Vill come soon, cannot take place un less the local leaders who are now accused of so many things-I do not know the facts of the case—are taken into confidence. And one of the

things which I believe and which I am informed is that their interests lie in the dissolution of the Assam Assembly. Though the Home Minister has advanced very sound arguments in his lengthy statement, I would suggest a via media that, if this is going to help solve the problem, the Assam Assembly can be kept in a state of suspended animation. It is provided for any exceptional circumstances in our Constitution. Therefore, the Assembly can neither be dismissed nor at the same time will it continue. For such period of time as the negotiations take place it can be kept in a state of suspended animation.

The Home Minister has said that one of the reasons why they had to order the poll was that the Opposition parties did not co-operate on the Constitutional amendment. I have already made it clear on behalf of my party that we were one of the parties or rather the only party which came forward with Igi.ving unqualified support to the Government at that time when they wanted to bring the Constitutional amendment. But that is all past history.

The only thing I can now say is about the poll. My very learned friend on the other side, Mr. Handique, has quoted some statistics of the poll saying that it was fair, and friends on this side have also quoted other statistics. But on an overall view of the figures which have come today in the newspapers I think that when facts are clear, comment is superfluous. While in some areas a high percentage of polling could have been there, by no stretch of imagination can it be said that a candidate is truly representative of the constituency where he has got elected by getting 237 out of 371 votes polled. Nowhere in the world will they believe that he is truely the representative of the constituency. But whatever may be the reasons which weigh with the Government, this is all past.

The only thing which I will now say is that the solution which i3 sought by most people is one which can only come by a lot of statesmanship, a lot of cool thinking, and there should be maturity of outlook of spirit of give and take. And I am sure that the Home Minister and the entire Government of India will have the co-operation of all the parties, if they take a fresh look at the whole situation and start the whole thing anew.

Budget (General)

(1983-84)

With these few words, I conclude.

क्षो राम नरेश कशवहा (उत्तर प्रदेश) : माननीय उपसभापति जी, कोई भी देशभक्त हिंसा को, साम्प्रदायिकता को या ग्रराजकता को पसंद नहीं करेगा। उसकी निंदा होनी चाहिए । लेकिन साथ ही साथ में यह भी आपसे निवेदन करना चाहंगा कि यह एक तरफा मुहब्बत नहीं होती है। हिंसा के भी कारण हुआ करते. हैं और वे कारण गौण हैं। हमने माननीय मंत्री जी का बक्तव्य गौर से सूना। जो कुछ भी ग्रसम में हुआ है या हो रहा है किसी ने ग्राज तक नहीं कहा कि वह नाजायज है। उनकी मांगें नाजायज नहीं हैं ग्रौर ग्रगर नाजायज थीं तो उनसे म्रापने वार्तालाप क्यों चलाया । सीधा मतलब हैं कि उन की मांगें नाजायज नहीं हैं, संविधान के ग्रनकुल हैं, संविधान का पालन करने लिए वे लड़ रहे हैं, देश के कानून का पालन करने के लिए लड रहे हैं। यह हो सकता है कि उत्साह में इधर-उधर भटक गये हों। हर मामले को यह कहना कि वह विदेशियों की शह पर हो रहा है मैं नहीं समझता बड़ा उचित है। ग्रगर हम ग्रपने घर में न्याय नहीं देंगे, ग्रगर हम ग्रपने घर के लोगों को सम्भाल कर नहीं रखेंगे तो हमारा दुश्मन बैवकुफ होगा अगर उससे लाम न उठाये। अगर हम असम के लोगों को सन्तुष्ट नहीं कर सकते, उन की तक- लीफों को दूर नहीं कर सकते तो विदेशी शक्तियां अपने हाथ जरूर सेकेंगी और सेकती हैं तो हमारा फर्ज है कि उन को सेकने का मौका न दें।

भ्रापने लोकतंत्र के नाम पर चन व करवाया । आप ने वही किया है कि जुते की दूकान मैं जायं जुता खरीदने, जुता फिट न ग्राये तो बजाय ग्रयने पांव का जुता बनवाने के, पैर ही कटवा दें जते के मताबिक । मान्यवर, संविधान लोगों के लिए हैं, लेकिन ग्राप ने संविधान के लिए लोगों को बदल लिया। लोकतंत्र का मतलब जो हम ने समझा है वह है कि जनता की जनता के लिए, जनता के द्वारा सरकार होनी चाडिए, ग्राफ दि पीपूल, फार दि पीपुल, बाइ दि पीपुल । लेकिन ग्राप ने उस को ग्रसम में बदल दिया है, फार दि फारेनर, भाफ दि कांग्रेस '(ग्राई) एंड बाई दि सी ग्रार पी। सी ग्रार पी को लगा कर बोट डलबाया है, ग्राप ने ग्रपने लिए वोट डलवाया है, श्राप ने लोगों को पिटवाया है, मरवाया है केवल इस लिए कि उन की मांग थी कि विदेशियों की पहचान होनी चाहिए। मैं नहीं समझता ग्राप ने लोक-तंत्र की रक्षा की । बिलकुल लोकतंत्र के साथ आप ने मजाक किया है, खिल-वाड किया है, ग्राप ने लोकतंत्र की हत्या की है । में आप से कहना चाहा हं कि हिसा का वातावरण कैसे बनता है, है। भ्रगर किसी नेता ने क्य बनता कहा कि किसी ने घर जना दिया तो वह हिता को प्रोत्साहन देता है और जब लाल किले से प्रधान मंत्री कहती है विवसता नहीं मिटी तो खून की नदियां वह जायेंगी, गरीबी नहीं मिटी तो खन की नदियां बड़ जायेंगी तो जो विषमता

General Discussion

से पोड़ित हैं क्या उनको यह प्रोस्नाहर नहीं देती कि तुम्ह, रो विषमता नहीं मिटती तो तुन खुन की नदिश बहाक्री । इस सरकार ने हमेशा लतखोरी लाल का काम किया है। लग्त खाने के बाद इस को अन्त आयो है और वही धन्धा प्रासाम में यह कर रही है। मैंने उस दिन कक्षा था....(६४वधान)

Budget (General)

(1983-84)

श्री उपसमापति : कुशवाहा जी, अस्दा का ध्यान रखिए, क्रथं का अनर्थ मृत करिए ।

भी राम नरेश कुशवाहा : मैं धर्थ का ग्रन्थं नहीं करण्हा हूं।

श्री अनदोश प्रसद मध्युर (उत्तर प्रदेश) : बड़ो साहितियक भाषा बोल रहे ₹١

भी राम नरेश कुशवाहाः विलक्त साहित्यक है।

भी उपसमापतिः नये साहित्य का स्जन कगरहे हैं।

भी राम नरेश कुशवाहा : ऐसा है देश में कांग्रेस ने बादा किया था....

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS XSHRI P. VENKATASUBBAIH): That shows the culture of the member.

श्री राम नरेश कुशवाहा : अब कल्चर मुझे मत सिखाद्यो ग्राप गोली की कल्चर देश को सिखा रहे हैं। वह प्रायको भः भोगनी पड़ेगे।, हनको भी भोगनी पडेगो। विवयान्तर हो जारेगा।

श्री उपमासनितः संक्षेत्र में कहिए ।

श्री राम नरेश कुशवाहा : विशकुल संक्षेप मं कहंगा । कांग्रेस ने वादा किया था कि देश में भाषाबार प्रान्त बर्नेगे।

[उपसमाध्यक्ष (श्रोद्यार० रामहण्यन) वोठासीन हए]

उसी भाषावार प्रान्त के लिए पोट्टी रामुल् ने ग्रांध्र प्रान्त के निर्माण की मांग की तो ग्राप ने सुना नहीं । जब तक वे शांतिपूर्ण तरीके से मांग करते रहे ग्राप ने सुना नहीं । जब पोट्टी रामुलु मर गये ग्रीर ग्रांघ्र की सड़कें लाशों से पट गयीं, लोगों ने रेल-तार सम्बन्ध तोड़ना शुरू किया तो आंध्र प्रदेश ही नहीं बना, सारे देश में भाषावार प्रान्त बन गये। श्राप ने बम्बई प्रान्त बनाया । वहां पर क्रान्दोलन हुआ, सत्याग्रह हुए, प्रदर्शन हुये गुजरात स्त्रीर महाराष्ट्र को अलग कन्ते के लिए । अराप नै नहीं किया । लेकिन जब बम्बई की सड़कों लाशों से पट गयीं तो श्राप ने गुजरात श्रोर महाराष्ट्र बना दिया । वही काम पंजाब ग्रीर हरियाणे के बंटवारे में किया । बात ग्राप सब मानते हैं लेकिन हिमा करवाने के बाद, देश कानाश करवाने के बाद । ग्राप ने यह परम्परा डाली है कि जब तक तुम हिंसा नहीं करोगे तब तक तुम्हारी बात नहीं मार्गेगे । में नहीं समझता 1942 के ग्रान्दोलन में इतनी जानें गयीं जितनी जानें त्रासःम में गयी हैं। मैं नहीं समझता कि जितना धन जन का नुकसान असम में हुआ है उतना 1942 ह आन्दोलन में भी हमा था । लेकिन हयादार थे और लोकतांतिक थे। वह मान गथा कि हिन्दुस्तान के लोग हम को नहीं चाहते हैं भीर इस लिये वह चला गया लेकिन ग्राप तो बेहयायी पर उत्तर भाये हैं ग्रीर चाहे जिस तरह से भी हो ग्र9ना शासन बनाये रखना चाहते हैं भौर इसी लिये यह सारी कार्यवाही कर रहे हैं। मैं कहना चाहता हूं कि ग्राप ने उत्तेजित किया ग्रसम के लोगों को । ग्राप के कारनामों से, ग्राप के हर काम से यह बात सिद्ध होती है कि जब तक तुम हिंसात्मक कदम नहीं उठाग्रोगे तब तक हम तुम्हारी जायज से जायज मांगों को भी नहीं मानेंगे। यह बात केवल

[अं। राम गरेश कुशवाहा]

ग्रसम में ही नहीं है। बिहार के 12 जिलों में ग्राज नक्तलपंथियों की समानान्तर सरकार चल रही है। जो ग्रपराधी पकड लिया जारेगा उस की ग्रांख फोड़ दी जायगी, उस को विकलांग बना दिया जारेगा । ऐसा होने पर क्या कोई अप-राधी पकडा जायगा कानन के सामने । अपने जीते जी तो वह कोशिश करेगा न पकड़े जाने की । वह ग्राप की पहुंच के बाहर चला जाना चाहता है ग्रीर वह भाग जाता है। या तो नक्सलपंथी हो जाता है. या फिर चम्बल के बीहड़ों में दाखिल हो जाता है और आज असम से ले कर सारे देश के सामने यही वातावरण बना हमाई । ग्रगर ग्राप इस हिसा के बातावरण को खत्म करना चाहते हैं तो लोगों की जायज मांगों को मानने की ग्रादत डालिये ग्रीर जब तक वह मांगे नाजायज न हों तो बिना हिंसा के बिना म्रांदोलन के, विना किसी सत्थाग्रह के भ्राप उन को मान लीजिए । यह मौका कौन देता है ? कौन आदि लन करने का को मौका देता है ? श्रीमन ब्राप की ब्रोर से एक मिल ने कहा कि आर एस एस घस गया है। किस ने थसने दिया ? हम ने ? इस सदन के किसी सदस्य ने ? किसने उस को घसने का मौका दिया ? मैं कहता हं कि इस सरकार ने उसे घुसने का मौका दिया। धार एप एस को घसने दिया । उस को हिसात्मक मोड देने का मौका सरकार ने दिया है। इस लिये मैं मान्यवर, कहना चाहता हूं कि तफरीह के लिये 3000 से अधिक जानें नहीं गंबाई गयी हैं या 5000 लोग वहां से केवल तफरीह के लिये नहीं निष्कासित हुए हैं। 500 पूल तोड़े गये हैं, इतना धन जन की हानि हुई है, इतनी बर्बादी हुई है ग्रीर ग्राप इस की खिलवाड़ समझ रहे हैं। अगर ग्राप सोचते हैं कि ग्राप वहां

संगीनों की नोक से शासन चला लेंगे तो मैं कहना चाहता हूं कि नहीं चला सकते। अगर आप का यही रवैया रहा तो आप सारे देश को भड़ी में झोंकने जा रहे हैं। दोनों नाम ग्राप ही करेंगे। एक वार जो विमान अपहरण करेगा उस की माला पहिना कर असेम्बर्ल: और पालियामेंट का मेम्बर बनायेंगे । दसरा ग्रादमी जो विमान अपहरण करेगा तो उस को ग्राप छोड देंगे ग्रार तीसरा ग्रादमी जो विमान अपहरण करेगा तो उसको आप गोली से उडवा देंगे । क्या ग्राप कर रहे हैं ? क्या खिलवाड़ चला रहे हैं ? कोई मापदंड, कोई सिद्धांत तो हों । नहीं ग्राप के सामने कोई सिद्धांत नहीं है। इस देश के लिये तो ग्राप के सामने केवल एक सिद्धांत है कि ग्राप येन-केन प्रका ण कुर्सी पर बने रहना चाहते हैं संगीन के जोर से, सी० ग्रार० पी० के जोर से, या झठ और फरेब की बदोलत बने रहना चाहते हैं।

में अन्त में आप के माध्यम से इस सरकार से कहंगा कि वह अपनी आदत डाले सभी लोगों को जनता की जायज मांगों को सुनने की, समझने की ग्रीर उन को मानने की परंपरा, स्वस्थ परंपरा डाले ग्रौर नहीं तो देश बडी ही खतरनाक जगह पर जा रहा है। इस लिये मान्यवर एक बात कह कर में ग्रपनी बात खत्म करूंगा । मैं नहीं समझता कि कितने राजनीतिज्ञ ग्रीर कितने बद्धिजीवी इस देश के नहीं बात सोचते हैं। क्योंकि सब लोग बातचीत में कहते थे ग्राड़ में कि ग्रांघ्र ग्रौर कर्णाटक में तो कांग्रेस ही जीतेगी । लेकिन सब की राय के बाद भी वहां कांग्रेस हार गयी ग्राँर जब दिल्ली में चनाव हो रहा था तो लोगों की राय थी, लोग आड में कहते थे कि यहां तो कांग्रेस हार जायगी । पत्रकार लिखते थे. ब्िजीबी लिखते थे कि यहां तो कांग्रेस हार जायेगी, लेकिन यहां दिल्ली में वह जीत गयी । तो हम और आप पीछे हैं

ग्रीर जनता ग्रागे हैं। इस लिये मैं ग्राप से कहना चाहता हूं कि ग्राप ग्रब भी जनता की भाषा समझने की कोणिण करें नहीं तो ग्राप तो डूबेंगे ही, हम को भी ले कर डूब जायेंगे।

Statement

SHRI AJIT KUMAR SHARMA: Mr. Vice-Chairman, regarding this statement by the Home Minister, I saw this report first at Gauhati yesterday morning. And the sentences which he has withdrawn from this House were published in the newspapers and it had its immediate reaction among the people of Assam. When he has withdrawn particular passages from this House, it also shows that so long and even today the Home Minister has been wrongly briefed or he has been misled by wrong persons in his Secretariat. It also confirms our suspicion and the facts that during the last three years as to why the negotiations have failed between the Government and the leaders of the Assam movement

I do not want to go into details nor do I want to cite detailed records, but I have kept all records with me since the beginning of the negotiations. And it will positively prove that the Government has failed to honour its own words at different times. I do regret the very nature and the wording of the statement and the collection of facts and their presentation in the statement of the Home Minister.

Possibly, truth is the first casualty in his statement. And I must also add, had this statement been made by an ordinary citizen of the State, I would call him a dishonest man. I do not

want to use that word to the hon, Home Minister.

by Minister

May I ask him, what is his definition of democracy? Is it a Government according to the will of the people or is it a Government for killing its people? Now, he has cited a long list of violent incidents. Of course^ hs has managed to show that every violent incident has been caused by the AASU and the Gana Sangram Parishad, very happily ignoring more than 400 young men and women of Assam who were killed police bullets, and a majority of them without provocation. The Government must, if it is an honest Government, appoint a high-level judicial committee to go into the entire massacre starting from 1979 till today. Then only the Home Minister should accuse those persons who are found guilty. Without that if you go on accusing anybody, that shows lack of honesty on your part.

When you talk about violence, the Government must recognise and admit that when the movement started", it was non violent and the simple demand was to revise the electoral roll. That was negatived by the Government. Thereafter, the Government itself produced an atmosphere of confrontation which gradually resulted into a chain of unfortunate incidents.

May I draw the attention of tho Home Minister, which. I did many times, to the way the CRP jawans and officers and the police created havoc in the villages? I may cite one ins. tance. In Mangoldai, ten thousand people came to the police thana. Why did they come? On the previous night, a big platoon of the CRP forces went to the village, broke open every door of every house to find out young men and started beating everyone of them and the next morning all the people sat together and said, "If, in an independent country, we are to live like this, it is better that we die and let us all go to the police station and find out whether they are going

[Shri Ajit Kumar Sharma] to continue this again.". That was the reason why they went to the police station. May I ask the Home Minister one question? In 1981, in a debate in the Lok Sabha on the road-block movement started by the Congless (I) in North Bengal to stop all communications to Assam in which in one day five people were killed and several buses were buant, in that discussion, the Prime Minister justified all those actions by saying, in one sentence, "These things are the reaction to what has happened in Assam.". She naid that it did not emerge out of a vacuum. Let me remind the Home Minister that whatever violence has occurred in Assam is the result of the reaction to the extensive State violence continued for 2i years. Please do not forcH tMs point. I also want io remind him that the State of Assam and the Assamese society which is a composite society have been free from any kir\d of v olence, communal or otherwise, for the last 45 years of independence. You could not have seen any incident of communal vio. lence in this State. But why has it happened now? Is it the fault of tha people there or is it the fault of the Government and its imperial policy of repression? You cannot atop the people from demanding the detection, deletion and deportation of the foreigners. (Time bell rings) Please give rne some more time.

Sir, one of my honourable friends, Mr. Bijoy Krishna Handique, referred to tb 7 roTriposite society there and composition. The Assamese society is a composite society. Many of the hon'ble members do not know composition. Please do not make any distinction between the Assamese and the tribals or the Assamese and the Muslims there. What is know_n as the composite society in Assam is an integral society of all people, the tribals, the Muslims, the Hindus, the Christians, and all others. It includes those immigrants to who had settled there earlier as Indian citizens. Today, if you go and visit those areas, you will jee what has happened there. I regret that the Home Minister has

not cared to visit those areas where the age-old Assamese villagers have been driven out of their house_s by people by burning everything. Lakhs of rupees worth of property has been destroyed. He has not visited those places. Comrade Ramamurti has stated that the majority of the refugees are Bengalis. May I inform him that out of the three lakhs, as many as two lakhs are Assamese citizens who had their homes for generations and they have all been uprooted.

SHRI DIPEN GHOSH (West Bengal): Bengalis also.

SHRI AJIT KUMAR SHARMA: Yes, Bengalis also. I am not denying that. But there was no attack on the They have fled out ol fear. Bengalis. That is aU, and that is the difference. But these viUages of the Assamese have been burnt and they have fled. the d'fference is there. If you gu So there and see and if you analyse, you wiU see that there is no question of anything being communal there. Hindus and Muslims who have cently come to Assam or to India have formed one block and attacked the Assamese villagers and that is what has happened in the various parts of the State. That is what has happen ed in various parts of the State. Now, I would Uke to request the hon. Home Minister: please do not throw affront on the What people. done by holding the election have without correcting and revising elec toral rolls, what you have done amounts to telling the people: you agro= to what we dictate, you must suffer'. In 1979 the people pro tested against the election on the basis of wrong electoral rolls. You have imposed the same thing now with vengence. Today what does it mean? Is it not a serious affront on the peo Does it not mean that you are ple? telling the people; "weU, you must remain as our slaves. You can re mand". Hon'ble Home Minister in you have no right to make any de. mand". Hon ble Home Minister—in your statement you have said in so many words that the people have no

right to demand even deportation of foreigners, (lime belt rings)... that they must agree to whatever you say. The Government is concerned only with its responsibility towards the minorities in Bangladesh. B-t it appears it does not believe that it has any responsibility to the people residing in Assam as Indian citizens? The Prime Minister travelled throughout those different areas dominated by Bangladeshi nationals as if she were the Prime Minister of Bangladesh, and not of India. Do you think thia will not have any reaction? This & the kind of reaction leading to which nobody wants, this violence. and above all we do not want. I, therefore, say that this Government which you have established in Assam ig a serious affront. Unless and until you dissolve this Assembly and Government. (Time bell rings) no efforts from your side to have a settlement of the issue will emerge, and unless and until vou accept realities... (Time bell rings) The flrst main issue is of foreigners. will not succeed in bringing a democratic government Or political stability or peace in that area until this problem is solved... (Time bell rings). This is a life and death issue which you must settle. I request to do two things immediately: you One, please dissolve the Assembly, and secondly, please start, re-start, your negotiations honestly to find a solution.

SHRI SYED SHAHABUDDIN (Bihar): Mr. Vice-Chairman, Sir, I have listened very carefully to the debate today. W_e have debated this issue many times but it i_s the first time that I venture to participate in this discussion.

Sir, I have been to Assam recently and spent five days there. I do not exaggerate if I tell you that what I saw there took away five years of my **life.** It is something which defies description. Perhaps there is scope for argument on these legal and constitutional questions and on political aspects, why the talks broke down,

whether the Constitution should have been amended o_r should not have been amended, whether the Constitution could or could not have been amended, whether the election could have been avoided, whether the minimum conditions for a free and fair poll existed, whether ..'lections were conducted in accordance with the rules of the game, whether the elections should or should not have been boycotted, whether the role of the Election Commission was in consonance with the dignity of that high, august constitutional body, whether in the election campaigns things were said which should not have been said and whether the Government that 's there today is legitimate or not legitimate? Over all these there can be arguments on both sides. But are we here today to debate these issues?

There is no scope, Mr. Vice-Chairman, for argument on the basic fact that violence, mass violence, has taken place in Assam on a scale unprecedented since Independence. And I am not talking of poll violence, and I am not counting the violence in the course of the agitation. I am talking of the violence committed against the innocent people who, in many cases, did not exercise their right to vote. Sir, I know there is State violence. I know police violence exists. But the mas_s violence that has occurred there has genocidal dimensions. Does it console a person that he has been killed because he speak_s a particular language and not because he professes a particular religion? People are quibbling now whether it is communal violence or ethnic violence or linguistic violence. AU that, Mr. Vice Chairman, does not make sense to me. The impression I have is that we have re. verted to the jungle, to the medieval age. A programme has taken place a carnage has taken place. You call it senseless killing, Mr. Home Minister. There are no words to describe it. Massacres have been followed by a systematic scorched earth policy; nothing has been left standing, not even trees. You do not see even cats and dogs in those villages. There is

[Shri Syed Shahabuddin] no scope, Mr. Vice-Chairman, for any argument that such violence is unworthy of a civilized society, that this violence does not behove a cultured people, it certainly does not behove the country of Buddha and Gandhi. B..t, it seems to me, Mr. Vice-Chair, man, that mass violence has been forgotten, lost in all legal and constitutional quibbiings and political debato. We have become insensitive to agony and pain. Everyday we receive a daily dose of violence, sometimes from the sometimes from the forces opposed to the State and our nerves have become used to it and our hearts are becoming immune to human suffering.

Statement

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Sir, my view is that-the Assam movement was definitely based on a genuine grievance, On a real problem. It was definitely secular in its objec, tives. But every mass movement has its ups and downs, and consists of many strands and different . strands predominate at different stages. Situations have been created and this movement appears to have been penetrated by-you can call them-extramists though its leadership was definitely moderate. May be, some secessionist elements have been play, ing their game though I have no doubt about the overall nationalist objective of the movement. May be, violence-inclined people have gone into it although it had in the beginning maintained a non-violent stance and even condemned violence several times.

Over the years, Assam has become a scene of ethnic confrontation. Religious emotions have been aroused, ethnic passions have been heightened. And there has been so much propa. ganda I have called it in a statement of Goebellesian dimension about the quantum of infiltration-70 Iakhs of foreigners, as if every other person in Assam is a foreigner. The passions of the man in the village, the man at the grass-root level have been aroused-And the Government, I am sorry to say, Mr. Vice-Chairman has done

nothing t_0 cool the tempers, to bring doy/n the temperature. They have not even placed the facts that are available with them before the people. The least that the Rome Minister should have done is to issue a White Paper so that the Assamese people, the people of India. the people of the country as a whole know the real dimension .of the problem. It was not done. This I consider to be a major failure of the Government. On the o'her htind, when I talked to my AASU friends I toid them that the way you have been using the words 'foreigners' and 'indigenous', you have been using them without qualification without saying what exactly you mean, with, out defining these terms, the impression that has been created at the grass-root level which may be quite different from what you have in mind. Th? e the foreigner h?-s come to mean every non-Assamese and the indigenous has come to mean only tlie Assamese. This is not what we think when we think of Assam as a composite society. (Time bell ring;'.) Mr. Vice-Chairman, you have to give me a few minutes more. Sir, elections triggered this high level of tension into mass violence because it pola. rized the Assamese society into the hostile compartments. All Assam was divided on religious, ethnic and linguistic lines, and the election campaign was conducted in a manner in which the minorities in Assam were told on one hand that if you wish to stay in Assam, you vote for the protective hand. And, they were also told by others that if you dare vote and do not boycott the elections then you shall have to face the consequences. Lost between these two, the wretched people have lost their lives, their hearths and homes and everything that they had.

Now, Sir, the right to vote is as sacrosanct as the right not to vote. Nobody can force me to vote and nobody has the right to force me not to vote. This could all have been avoided

in a peaceful, civilised manner. Unfortunately, it was not done.

What is the pattern of violence? Killings in broad daylight. Hardly ever I came across any case in which raids were conducted or mob violence was conducted at night. It was all preplanned, deliberate and military precision came into play. There were several reports of participation by elements belonging to the Assamese police. I was told by a very responsible leader of the ruling party that perhaps some people had put on police uniforms. There are reports against Assam battalion which is the equivalent of the infamous PAC. There was large-scale u<?e of the firearms, not just bows and arrows. I have seen people with ten, twenty and thirty bullet injuries on their backs with fostering wounds. A policy of selective extermination was followed and in the same village you could see that there were several .ethnic groups; some groups were left out and some groups were massacred. Why?

scale of violence? Mr. What was the Vice-Chairman, Sir, I want to say with full responsibility that this estimate of 1500 that hon. Home Minister has placed before the House or 3500 that has been mentioned is perhaps very low. Responsible Assamese gentleman belonging even to the ruling party have told me that the level, the quantum, of killings is at least 10,000. What did you see in Nelli? Nelli was only the tip of the iceberg. There, I was toid a thousand out of twelve hundred were despatched. went to Barabori, a forest village. Six hundred out of nine hundred were The number of displaced persons, finished. the Home Minister has already admitted, is over three lakhs. It may be million. Now, such is the scale of violence. Was this violence avoidable? Yes, It was avoidable, as I said, if all the facts were placed before the people. I will not go into the details because I do • not have the time, if all concerned condemned violence repeatedly, consistently, constantly, if the

terms 'foreigner' and 'indigenous' were used with restraint and caution and precision, and above all, and that is a failing of the Government, if the mass violence could have been anticipated and could have been administratively handled. You promised them protection. What protection did they have? What protection did they have when they wers attacked? This was a clear case of administrative and governmental failure. And finally, Sir, the violence was avoidable if restraint and caution was used in election campaign and the things would not have reached this pass.

Now, Sir, the killers people did not drop from the heavens. I am sorry that Vajpayeeji, a leader of national eminence, said in Gauhati that he had heard that Razakars being parachuted into Assam from helicopters to commit these murders. That I thought was like spreading a village or street rumour. Thank God, no other responsible person has talked of foreign hand. killers were not the angels of death dropped from the heavens. These were our own people. They were not professional killers. They were ordinary men. They were led by professionals. The planning and deliberation came from the professionals and they incited¹ the mobs. (Time bell rings). (Interruptions). I have read'the statemei.t in the Assam Tribune. Ilnterruptions You can reply to it later. I want to know who led them. I want to know who incited them. It is for your Government. Mr. Minister to find out who did aU these things. It is the responsibility you cannot escape by just appointing Administrative Committee. You responsible before the bar of Indian public opinion, before the world, if I may say so, and before the bar of history and you have to pin down the responsibility for this carnage. should have the courage of your convictions. You must clearly appoint a highpowered Commission, call it a Commission of Inquiry, call it a Fact Finding Committee with people like Supreme Court judges, jurists, eminent pTiblic

[Shri Syed Shahabuddin] figure, so that they can go into this matter... (Time bell rings). I will take two minutes more. It seems to me that Assam today is a ravaged land. Assam which is wounded, fractured, fragmented and broken, should be made to live again. Some people have expressed doubts whether it can ever be same again. But I think time is a great healer. I am sure wounds will get healed. But, some steps are urgently needed apart from the detailed information that I have asked for. First is the question of security. Till the passions cool down, till sanity returns, till the people affected, have faith in the police force, especially in the Assam Battalion, it must be a Central responsibility. The relief and rehabilitation, Mr. Minister, leaves much to be desired. You have talked of 600 grams per head per day. But people are not getting even 150 grams, and they are not getting anything except rice and salt. You require a separate relief organisation from top to bottom with the participation of voluntary agencies and citizens at every level, at State level, at district level and at local level, if you really want to see that the money you sanction and the relief you send goes down to people who are affected; otherwise, it Will v never reach them. Then, you must conduct, as I said, an enquiry and you must think of a solution. Finally, a poutical solution must be reached. There is no escaping from it and a solution can only be reached in an atmosphere which is conducive to negotiations. You must apply your mind on creating the circumstances in which you would be able to discharge your duty to resume negotiations and take it to a peaceful and practicable end. Thank you.

Statement

SHRI LAL K. ADVANI: On a point of order, Sir. Mr. Vajpayee is an eminent Member of the other House and the privileged position of Members in this House is never availed of to make allegations of this kind. I asked him whether he had even checked up with Shri Vajpayee and all that he says that he can refute it.

I request this should not be on record, because allegations against a Member of the other House are never made.

by Minister

SHRI SYED SHAHABUDDIN: I can place the source—Assam Tribune —before the House.

SHRI LAL K. ADVANI: He is a Member of the other House and this House is never used to make allegations. .. (Interruptions).

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Mr. Advani, I will ask the Secretariat to look into it and see what is to be done. Prima facie, Mr. Advani is right. Before referring to a Member of the other House, one has to exercise lot of care and caution. Anyway, I will ask the Secretariat to look into it.

SHRI SYED SHAHABUDDIN: I can place before you the original clipping of Assam Tribune.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): The matter will be looked into. Shri Dhabe now.

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): Mr. Vice-Chairman, we are discussing this very grave and tragic situation in Assam and the tragedy which has taken place during elections, including killings etc., in my opinion it is worse than Jalianwala Bagh massacre. There are three issues involved. Firstly, there is the question of immigrants. The most important reason for which all this started, is the economic backwardness of Assam and denial of employment opportunities to the large number of Assamese people who thought that people coming from outside would have an upper hand. This is one reason why the movement started. There is total neglect so far as economic development of Assam is concerned. Third and the most important question before us in the restoration of peace in that area.

It is admitted in the statement by the Minister that—it is given in para 3—since 1979 democratic functioning of the institutions and Government have been systematically subverted. So, the Government is aware that from 1979 democratic institutions are being subverted in Assam.

Staie.ment

Negotiations were going on. In the same paragraph, it has been stated by him, just to transfer the baby, transfer the liability to others, that the group of students who are fighting this battle, who are fighting for their rights, cannot be the prosecutor-judge and also the jury in their own actions. Can the Government say like this? I belong to that party which participated in the elections. My leader in Assam, Shri Sarat Chandra Sinha, was the leader of the opposition led Left Democratic Front which participated in the elections. It has been stated that election offences are there, that voting was not there, that there was zero per cent voting in regard to a winning candidate and so on. I am not going into those points. The election machinery is there and it can look into it and solve this question. The mother is also there to look after the baby which has been born out of the democratic elections in Assam.

But as my hon. colleague has just pointed out, it is the duty of the Union Government, under article 355 of the Constitution, to protect every State against external aggression and internal disturbances. Therefore, the Central Government cannot escape responsibility even after the State Assembly has come into existence and a new Ministry has been formed. The Central Government is duty-bound, under article 355 of the Constitution, to see that internal disturbances do not take place. What is the performance of the Government?

Sir, two things are very important in this debate. Firstly, whether any report was received from the Governor of Assam that there is peace in Assam and that the normal election

process can take place, that the elections can be held. I would like to know whether such a report has been received by the Government, by the Home Ministry. Because this is the normal system in holding the elections in any State, when there is no Government and when the Governor is the representative. What is the report with the Government? Has the Governor told you that elections can take place? I do not know what statements the Governor has made outside. I would like to know from the Home Minister what the stand of the Governor was. I think, any Governor would have resigned voluntarily and gone out, or, he would have been removed by the Central Government in such situation.

Secondly, Sir, a statement has been made by the opposition parties that they were willing to support the Government in regard to amendment of the Constitution. To what extent that is true and to what extent this offer was there is a different matter. If that was the offer with the Government, to amend the Constitution and extend the President's Rule, where was the question of holding the elections. I know, even Members of the ruling party were called here as if the Constitution Amendment Bill on Assam was coming up. For reasons best known to the Government, it was postponed and the Prime Minister took a decision to hold the elections in Assam. What was the basis? According to me, this is the most important question in this whole situation and in this debate. Who took the decision for holding the elections in Assam? If the situation was so bad, if they could not control the situation,—my hon, friend has pointed out that people had no faith and there was complete alienation— where was the necessity for holding the elections? When some of the opposition parties had said that they were ready and willing to support the amending Government in Constitution, what was the necessity for holding the elections? Can the

[Shri S. W. Dhabe] Central Government escape its responsibility in this connection? I would like to know from the hon. Minister; Who took the decision to hold the elections and why the poll was ordered in Assam? If this is so, if this is the position, then, there has been total miscalculation on the part of the Home Minister. Any Home Minister would have resigned on this issue that he has miscalculated. Who is responsible? This was before the elections. The new Government in Assam cannot be held responsible. Can you say that you have miscalculated, that you were not aware of the situation, when there is all this machinery with you, intelligence, CID and so on? Therefore, my question is: who took the decision for holding the elections which resulted in so much bloodshed there?

Sialemmt

Sir, my third question is, it is very essential and I join with other Members that peace must be restored there and this cannot be done unless some solutions are found out. It is for the Government to do it. But the most important question is, even in the foreign rule in our country 'rule of law' was supreme. Personal life and property was protected. Why is Government not in a position to give protection of individual liberty and property to the people of Assam? Government must make it clear why it has failed to do so. If it is not possible for them to do so, then the situation is very serious.

Lastly, I would also like to say something about firings in Assam. Whenever even an ordinary firing takes place in a particular State commissions are appointed under the Commission of Inquiry Act and an enquiry is held. Why is the Government shy of appointing a Supreme Court judge, as my friend has demanded, to have a judicial enquiry into the affairs of the two or three firings which have taken place after the elections, when this massacre and killings took place? If that is done, it will assure the people of India that Government is very keen to have the

position cleared. And it is the duty of the Government to fix the responsibility and find out who are real culprits in this whole affairs.

Lastly, on 14th February, when the first election round took place in 61 constituencies, the Election Commission wrote a letter to the Home Minister to postpone the remaining election because the law and order situation there was not conducive to holding the elections. I would like to know whether this is correct and if not, the Minister should clarify the position.

I think this is a very serious matter and responsibility must be fixed on thosa who are responsible for the tragedy of Assam. With these words I conclude.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Mr. Vice-Chairman, Sir, I thank you very much for giving me time to speak on this subject. I think this debate on Assam has taken place several times. One such debate took place immediately after the election and-the same arguments are being advanced by the parties every time. I do not think that we should go on like this, trading excuses or abuses or making certain allegations against each other. What the time requires is to look forward and not to what has happened. Of course, allegations can be made as to who has incited these things, whether the AASU were right in putting forth their stand and so on. Just now Shri Advani said interrupting something Shahabuddin. I too have a press cutting with me in Kashmir and I can produce it about a speech made by Mr. Vajpayee in Jaipur in which he has very categorically stated that out of the immigrants in Assam 7 lakh odd Hindus were refugees whereas 1 lakh odd Muslims foreigners were there in Assam. Such statements are there on record which can very well agitate the minds of those people, but I do

not want to go into that. It is no use going into those things at this stage. It is also no use to say whether the AASU people or the AAGSP people had a very tough attitude or a strong attitude on these things. The whole issue cannot be solved like that. What is required is, we must understand the human agony as pointed out by Mr. Shahabuddin. The human agony is there, I agree with him. The Minister has stated that 1500 odd people have died. I have received a report today that at least 10,000 people have been killed. I do not want to exaggerate the issue, but I want to bring this to the notice of the Home Minister because if he takes 1500 into consideration, the relief and the finances that would flow, to them would be according to that figure and if he takes the realistic figure of 10,000, then the relief and finances would be commensurate with the deaths that have actually taken place.

Statement

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My second point, I entirely agree with the Home Minister that this is not the opportune time to dissolve the Assembly or to dismiss the Ministry. That will strengthen the hands of the extremists on either side. What is required is, however, I will request the Home Minister, he should start a dialogue.

I do not know, I have received reports newspaper reports-that two leaders of AASU had gone last week to Jammu to meet Dr. Farooq Abdullah and ask him to mediate in the political discussions. That means that the AASU people and the AAGSP people are ready for talks. ! would request the hon. Minister that he should start a dialogue with them, associate the present Government also, associate the other elements also with them to start a dialogue because dialogue once started will end in some solution to this problem. Simultaneously I would request the hon. Minister that he should strengthen the relief organisation from top to bottom. He has earmarked Rs. 5 crores for the time

being. This is a very small amount compared to the agony that has been mentioned by m_x friend, Mr. Shahabuddin. I would request him that at least straightway he should tell the people of Assam, those who have suffered, that 25 crores of rupees as a first instalment have been sanctioned by the Central Government for relief operations and that further funds will follow as and when required.

by Minister

Again, on behalf of the secular people of Kashmir, I would request and appeal to the people of Assam, who, like us, are also suffering from the agonies and handicaps of being backward areas, that they should live together in peace so that peace again comes there and, as Mr. Sharma has said, a mixed society continues to flourish in that part of the land. Thank you very much.

SHRI P. C. SETHI: Sir, as far as my original statement is concerned, in deference to the wishes of some of the hon. Members I had not read certain portions, although they are a part of m_v speech in the other House as well as in the note which has been circulated here, because I was informally advised by them that this would help in the situation. But now Mr. Biswa Goswami has said that my facts are devoid of truth. Therefore, I would again like to reiterate that the statement which I have made is a statement of facts and realities and not of untruths.

Sir, as far as P.M's, speeches are concerned, she could not participate in the debate in this House, but she did intervene in the debate in the other House and I had made it amply clear that day that she has clarified with regard to her speeches what the position is and the speech "attributed to her was denied. As far as the Railway Minister is concerned, I would only like to say, he himself nas mpde a statement here yesterday and therefore I do not want to take more time of the House in clarifying the position.

SHRI LAL K. ADVANI: He has not denied. Mr. Vice-Chairman, it is not the Railway Minister who has denied it, but it is the Home Minister who has denied what has been alleged in this House. In a way Shri Chaudhri has misled him into misleading this House and made him vulnerable to the charge of breach of privilege. Today Mr. Dinesh Goswami has again said that he can substantiate it and he is willing even to play the tape.

Statement

SHRI P. C. SETHI: That is all right. As far as I remember, during the debate on the Railway Budget, certain points were raised and he clarified the position.

SHRI LAL K. ADVANI: He did not deny it. What he merely said was: "I am a democrat and I do not believe in violence" which is not the issue.

SHRI P. C. SETHI: Therefore, I have said that he has clarified the position.

SHRI LAL K. ADVANI: He has not clarified, he has confused it.

SHRI DINESH GOSWAMI: Whatever he has clarified, beyond that he is not taking any further responsibility.

SHRI LAL K. ADVANI: You are not willing to say what you said the other day. I have before me the proceedings of 22nd February in which you said: "With regard to Railway Minister's speech which was referred to by the hon. Members, I contacted him this morning. He told me that this charge that he toid "if one of us is murdered, we will take the lives of four" was completely baseless and absolutely false".

8 P.M.

He hna not said four; he has said two. So, is this the only incorrect Part of it. This has been stated by you.

SHRI P. C. SETHI: Sir, as far as that part of my repetition is concerned, it is a part of the proceedings and I can't go back on that.

SHRI LAL K. ADVANI: What a mess he has put you in!

SHRI P. C. SETHI: Sir, as far as the investigation part of the various things is concerned, one case of the Commissioner was particularly mentioned by Shri Dinesh Goswami. I have information that this case was investigated by the CBI and the case has and been challanned chargesheeted. Therefore, it is not as if all the cases have gone unnoticed and no challans have been put.

SHRI DINESH GOSWAMI: Who are those persons? Any idea?

SHRI P. C. SETHI: Well, the case has been challanned. If you like I will find out.

As far as the deployment of CRPF and BSF is concerned, it was also mentioned here that enough protection was not given when the elections were to be conducted, and certain allegations were made against the CRPF and BSF. Sir, it may be true that in any force there may be one or two black sheep here and there but, by and large, as far as the country goes and even as far as Assam goes, the role of CRPF and BSF has been appreciated throughout. As a matter of fact, even in U.P., when the riots took place, the CRPF and BSF were deployed and they were greeted with cheers. Wherever I went in Assam, people said, "Please do not withdraw the BSF and CRPF; we want them because they are very useful as far as protection is concerned." Therefore, Sir, this is the only force whose work has been appreciated, whose attitudes have been appreciated, and it is not desirable to condemn this force also.

Sir, as far as border arrangements are concerned, I would like to say that it is possible, looking to the

riverine border particularly, that some infiltration might be there, but now we have taken steps to strengthen the Border Security Force, and the distance of the checkpost which was 5.6 kilmetres has now been reduced to 3.4 kilometres as far as the land border goes. Then there is a Committee going into the entire question and also examining the question whether a certain zone should be created as no-man's zone so that if any infiltrator comes he can be identified. In this very connection, Sir, I would also like to point out that in Assam it is not as if infiltrators were not detected and not sent back. I would like to quote certain figures right from 1953. In 1953, 1,148 were detected and deported. Then, in the following years, 1,259, 1,328 5,334; 2,970; 1,398; 1,373; and 2232. The total comes from 1952 to 1960, to 17,107. Then, from 1961 to 1970—1 am not giving the details—in all 1,91,898 people were detected and sent back. Then, as far as 1971 to 1980 is concerned, 1,09,715 people were detected and sent nack. As far as 1981 is concerned, about 1,056 people were detected and sent back. As far as 1982 is concerned, about 1529 people have been detected and sent back

Therefore, the process of detection and sending back is going on. It is not correct to say that the Government is not absolutely clear in this respect and not doing its job. As far as further infiltration is concerned, I would like to say that we are trying our best to further increase the security posts and, if necessary, go into the recommendations of this Committee which • is still sitting and having its deliberations, and we will take all possible measures to see that infiltration is stopped. Sir, in this connection, I would also like to point out that, as far as the future detection is concerned, now whatever may be the decision about the cut-off date, either by negotiations or by the Government, as far as the period 1971 and

onwards is concerned, the Government is committed to that. We have discussed this matter with the ^ssam Government and steps are being taken to appoint tribunals and go into the question of foreign nationals; and these tribunals will be appointed as soon as we receive the report from the Assam Government and then we would start the work. I hope, Sir, that as soon as normalcy is restored, we will start the negotiations again. It is not correct to say that when we were having negotiations with AASU and AAGSP representatives, we did not consult other parties. Of course, in the tripartite talks we had talks with AASU and AAGSP, but outside the tripartite talks we had with AMSU, consultations we had consultations with the tribals' representatives, we had consultations with the representatives of Assam, whosoever came and met us. Therefore, we shall continue that process of consulting the people.

Sir, as far as the question of a missing file is concerned—Shri Sharmaji mentioned it—I would like to say that this file was in two portions. As far as the relevant information and record of decisions and correspondence and action are concerned, they are, I hope, contained in Vol. I of File No. 11011/28/81-NEIV, which is absolutely safe and intact. The second part, which was dealing with the follow-up, particularly of the increase in the C.I.S.F. affairs, is missing. Therefore, all relevant documents which he has mentioned with regard to this file, which are of importance, are absolutely safe in the first file. The second file is misplaced and all efforts are being made to locate it.

Therefore, I would like to say that, as far as the Assam situation is concerned, the need of the hour, as many honourable speakers have said, is to create peace and harmony there. Sir, in this connection, I would like to say that exaggerating the number of persons killed also

[Shri P. C. Sethi] creates a sensation. I have positive reports from the State Government that 1,344 people were killed, but my other sources and other reports indicate the figure as 1,500 and 2,000 as missing. Some hon. Members have said 3,500. Even if all the persons who are missing are considered to be dead-which, I do not think, will be the case—the figure in any case does not go up to that staggering figure of 10,000. Therefore, this should be clear,

Sir, with regard to the distribution ...

SHRI SYED SHAHABUDDIN: Mr. Minister, please issue a village-wise list.

SHRI P. C. SETHI: It will take a long time to compile.

Sir, as far as relief is concerned, I have said in my Statement that in the initial stages relief might not have reached, but now relief has reached all the places. Not only that. As against 100 gms. which was originally decided by the Assam Government, they have now met the requirement of 600 gms. of rice and 100 gms. of dal. They have also taken a decision during my recent visit there that they would associate the local people in the relief work so that it is taken up in right earnestness. As far as the money part is concerned, up to 31st March, not Rs. 5 crores but Rs. 10 crores have

already been given to them. And if the demand for more money cornea from the Assam Government-which, I am sure, will come because this does not form part of the reconstruction of villages and other things; this is only relief; the reconstruction of bridges alone will require more than Rs. 5 crores—we will see. And, therefore, all that will be taken into consideration and more relief will be provided and more money will be provided.

Sir, the urgent need of the hour is that normalcy should be restored in Assam as early as possible, and I am happy that by and large the hon. Members of this House have supported this view and are prepared to help in the restoration of normalcy.

SHRI DINESH GOSWAMI: 1 ask a question whether the Home Minister. ..

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): He has covered most of the points. Any further discussion can be had outside. This concludes the discussion on Assam

The House stands adjourned till 11.00 A.M. on Friday.

> The House then adjourned at eleven minutes past eight of the clock till eleven of the clock on Friday, the 18th March, 1983.